

STATUS REPORT OF TELANGANA STATE POLLUTION CONTROL BOARD (TSPCB)
(RESPONDENT NO. R2) DATED 09.11.2020
IN ORIGINAL APPLICATION NO. 43 OF 2019 (SZ).

It is to submit that the Hon'ble NGT vide Order dated 09.10.2020 directed as follows: -

"6. Nothing was mentioned about the operational part of the ETPs in the present report as well. So, the Pollution Control Board is directed to submit a further report as to whether the units which are having their own ETPs have obtained necessary consent and whether they are meeting the norms and if so, they are directed to pass appropriate orders permitting them to operate ETPs who are conforming to the norms in accordance with law.

7. The Joint Committee as well as the Pollution Control Board is directed to submit a further status of the proceedings initiated for recovery of environmental compensation as mentioned in their present report dated 06.10.2020 and also the status of the ETP's of the units who are having their own ETP's and submit a further report to this Tribunal on or before 10.11.2020 by e-filing along with necessary hardcopies to be produced as per Rules.

8. For consideration of further report and objections, if any, to the action taken report submitted by the Pollution Control Board, post on 10.11.2020".

In this connection, the following is submitted:

The Board has assessed the compensation on cotton delinting units located in Gadwal area. Earlier, the Board issued CFO to the industries for disposal of industrial wastewater to Common Effluent Treatment Plant (CETP) i.e., Jeedimetla Effluent Treatment Ltd. (JETL). The cotton delinting units have constructed their own ETPs to treat the effluents generated from the delinting operations. The units have requested for amendment of CFO orders issued to their industries with change in disposal point from CETP to Effluent Treatment Plant of their industry.

The following is the status of CFO amendment issued, Environment compensation levied on the industries: -

Sl. No.	Name of the industry & location	Date of issue of CFO Order	Date of issue of Amendment Order	Environmental Compensation assessed vide Order dated 03.10.2020 (Rs.)	Environmental Compensation paid as on 09.11.2020
1.	M/s. Sree Ramya Industries, Sy.No. 244/KA, KA(PAIKI), KHA, Mellacheruvu (V), Gadwal (M), Jogulamba District	Date of Issued 09.03.2016 Validity Up to 31.01.2021	16.10.2020	12,56,250	Not yet paid
2.	M/s. N.A.K.R. Processing Unit,,S.No.174/KA, 175/5, Parumala (V),	Date of Issued 15.12.2015	16.10.2020	10,68,750	- do-

	Ieeja Road, Gadwal (M), JogulambaGadwalDist	Validity Up to 31.01.2021			
3.	Sri Lakshmi Venkataramana Ginning & Processing Unit, Sy.No.170, Ieeja Road at Gadwal, JogulambaGadwal District.	Date of Issued 14.12.2015 Validity Up to 28.02.2021	Not applied for amendment	12,56,250	- do-
4.	M/s. Sri Venkateswara Ginning & Seed Processing Plant, Sy.No.840, 7-7-971/B, Mallecheruvu, Gadwal (V&M), JogulambaGadwal District	Date of Issued 09.12.2016 Validity Up to 31.01.2021	21.10.2020	8,75,000	- do-
5.	M.Narayana Ginning Mill,,Sy.No.854, Behind Market Yard, Ieeja Road, Gadwal (V&M), JogulambaGadwal District:	Date of Issued 09.03.2016 Validity Up to 31.01.2021	--	Exempted as the unit is carrying out Cotton Ginning activity.	
6.	M/s. Sri Sai Ginning and seed processing plant, Sy.No:877, Ieeja Road, Gadwal, Jogulamba Gadwal Dist	Date of Issued 31.10.2020 Validity Up to 31.01.2026	--	-do-	
7.	Sri Ayyappa Swamy Cotton Ginning Mill, Sy.No:858/Aa, Near Milk ColingCenter, Gadwal, Mahaboobnagar Dist	Date of Issued 09.03.2016 Validity Up to 31.01.2021	Not applied for amendment	12,56,250	Not yet paid
8.	Sri Krishna Ginning & Seed Processing Plant, Sy. No. 149, Paramala (V), Gadwal (M), Gadwal District	Date of Issued 29.11.2018 Validity Up to 31.10.2023	--	Exempted as the unit is carrying out Cotton Ginning activity.	
9.	M/s. Sri Sai Hybrid Cotton Seeds Processing Unit, Sy.No.186, Kondapally Road, Gadwal (V), & (M), Jogulamba Gadwal District	Date of Issued 27.10.2017 Validity Up to 30.09.2022	The Board has sought information for issue amendment of CFO 26.09.2020.	5,06,250	Not yet paid
10.	M/s. Sandeep Agri Sciences Pvt. Ltd.,Sy.No.869A, Gadwal (V&M), Gadwal District	Date of Issued 21.01.2020 Validity Up to 31.10.202	--	Exempted as the unit is carrying out Cotton Ginning activity.	

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11.	M/s. Sri Venkateswara Cotton Ginning & Processing Unit, Kistareddy Bangla, Godowns Bearing No.3-1-1, Kista Reddy Bangla, Gadwal (M), JogulambaGadwal District.	Date of Issued 05.10.2017 Validity Up to 31.12.2018 (Closure order issued on 02.12.2019)	Closure order issued on 02.12.2019	7,56,250	Not yet paid
12.	M/s. YSR Seed Processing Plant, Sy.No.221KA, Ieeja Road, Mallecheruvu, Gadwal (V & M), JogulambaGadwal District	Date of Issued 12.04.2017 Validity Up to 31.01.2021	13.10.2020	10,68,750	- do-
13.	M/s. Sree Laxmi Srinivasa Ginning Mill, Sy.no 132 & 149, Paramala (GP), Paramala (V), Gadwal (M), JogulambaGadwal District	Date of Issued 29.11.2018 Validity Up to 31.10.2023	21.10.2020	5,06,250	- do-
14.	M/s. Aparana Cotton Traders, Sy.No 192ka2, 192ka5, 192ka6, 170Ka, Paramala (GP), Paramala (V), Gadwal (M), Gadwal District	Date of Issued 11.12.2018 Validity Up to 31.09.2023	21.10.2020	5,06,250	- do-
15.	M/s. Sree Manikanta Seed Processing Industries, Sy No 184KHA, Meelacheruvu, Kondapally Road, JogulambaGadwal District	Date of Issued 04.11.2019 Validity Up to 30.09.2021	The Board has sought information for issue amendment of CFO on 19.12.2019.	12,56,250	- do-
16.	M/s. Sri Laxmi Venkateshwara Seed Processing Unit, Sy.no.184 & 185, Kondapally Road, Paramala (V), Gadwal (M), Gadwal Dist.	Date of Issued 19.11.2016 Validity Up to 30.11.2021	The Board has sought information for issue amendment of CFO on 19.12.2019.	10,81,250	- do-
17.	M/s. Sree Venkateshwara Ginning & Processing Unit, Sy.No.68/PA, Ieeja (V&M), Jogulamba Gadwal District	Date of Issued 18.09.2020 Validity Up to 28.02.2025	--	Exempted as the unit is carrying out Cotton Ginning activity.	
18.	M/s. Sri Sai Laxmi prasanna Ginning Mill, Sy.No: 52/A3/1&2, Ieeja (V & M),	Date of Issued 23.09.2017 Validity Up to	--	- do-	

	JogulambaGadwal District	31.10.2021			
19.	M/s. Sri Balaji Ginning Mill, Sy No 888b2, Ieeja (V & M), Jogulamba Gadwal Dist	Date of Issued 02.12.2016 Validity Up to 31.03.2020.	The Board has sought information for issue amendment of CFO 23.09.2020.	10,68,750	Not yet paid
20.	M/s. Sree Sai Ram and Ginning Processing Unit., Sy.no.891A, 891B, Ieeza (V & M), Jogulamba Gadwal Dist	Date of Issued 01.12.2016 Validity Up to 30.11.2021	The Board has sought information for issue amendment of CFO 26.09.2020.	5,06,250	- do-
21.	M/s. Nageswar Reddy and others cotton Seed Ginning Mill (Sri SaiLaxmiVenkateshwara Processing Unit), Sy.No: 894/B, Medikonda Road, Ieeja, Jogulamba Gadwal Dist	Date of Issued 16.10.2020 Validity Up to 28.02.2025	16.10.2020	10,68,750	- do-
22.	M/s. Vigneshwara Agritech (Formerly Sri Laxmi prasanna Ginning Mill), Near Ieeja Petrol Bunk Chowrastha, Ieeja (V & M), JogulambaGadwalDist	Not Applied CFO (Closure order Issued 02.12.2019)	Closure order Issued 02.12.2019	7,00,000	- do-
23.	M/s. Image Crop Sciences Pvt. Ltd., Sy.No.412A2, Vemula (V), Itikyal (M), Gadwal District	Date of Issued 02.11.2017 Validity Up to 31.08.2022	Not applied for amendment	5,06,250	- do-

The Cotton ginning & delinting units are seasonal units and will be in operation from November to January / February every year depending on the crop cultivation. The season for the year 2020-2021 has not yet started. Hence, the Board has not monitored the operation of ETP of these units.


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 Telangana State Pollution Control Board
 Regional Office, Hyderabad
 4th Floor, Podupu Bhavan,
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TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

D. Krupanand
Joint Chief Environmental Engineer

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DESPATCHED

ON 16/10/2020

Order No: 524-MHB/TSPCB/ZOH/CFO/2020- 1286

Date: 16.10.2020

Sub: TSPCB – ZO-HYD - Consent for Operation (CFO) & Hazardous Waste Authorization (HWA) Order – M/s. Sree Ramya Industries, Sy.No. 244/KA, KA(PAIKI), KHA, Mellacheruvu (V), Gadwal (M), Jogulamba District – Amendment to CFO Order for change of disposal option of effluents – Issued – Reg.

- Ref:**
1. Industry's CFO Order No. 524-MHB/PCB/ZOH/CFO/2016-7895, Dt: 09.03.2016 valid upto 31.01.2021.
 2. Industry's Amendment Order No. 524/MHB/TSPCB/ZOH/CFO/2019-738, Dated: 19.12.2019.
 3. TSPCB, Board office, Hyderabad Task Force committee meeting held on 07.02.2020.
 4. CFO committee meeting held on 25.07.2020 at TSPCB at Zonal Office, Hyderabad.
 5. Industry's Withdrawal of the CFO Amendment Order No: 524-MHB/TSPCB/ZOH/CFO/2020-1060, Date: 31.08.2020.
 6. A mail received from TSPCB, Board Office, Hyderabad on 16.09.2020 forwarding the note approval of the Chairman, TSPCB, Board Office, Hyderabad.
 7. TSPCB, Regional Office, Hyderabad report dated 14.08.2020 received through by email dated 03.10.2020 at Zonal office, Hyderabad.
 8. CFO committee meeting held on 08.10.2020 at TSPCB at Zonal Office, Hyderabad.
 9. Industry's letter dated 08.10.2020.

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With reference 1st cited, the Board has issued Consent for Operation (CFO) order to the industry which is engaged in manufacture of Cotton Ginning – 2000 bales/year and Cotton Seed Processing (de-linting) – 300 MT/annum under Water and Air Acts with a validity upto 31.01.2021.

Vide reference 2nd cited, the Board issued CFO & HWA-Amendment to the industry on submission of undertaking i.e., Amendment for change of mode of disposal of effluents i.e., from M/s. JETL, Jeedimetla to "After treatment in their individual ETP, treated effluents shall be utilized onland for gardening within the industry premises duly meeting the prescribed standards stipulated by the Board / CETP, M/s. JETL, Jeedimetla for further treatment and disposal."

Vide reference 3rd & 4th cited, as per the recommendations of the Task Force committee, Board Office, the Board issued directions to the industry to stop operating the ETP immediately and send all the pre-treated effluents to M/s. JETL, Jeedimetla, Rangareddy District for treatment and disposal till further directions of the Board. And further directed the Zonal Office to withdraw the amendments issued to the industry regarding disposal of effluents through in-house ETP and final disposal for on-land for irrigation.

Vide reference 5th cited, the Zonal Office, the CFO committee after detailed discussions, recommended to withdraw the amendment issued to the industry regarding disposal of effluents and the industry shall send all the pretreated effluents to M/s. JETL, Jeedimetla, Medchal-

Malkajgiri District for further treatment & disposal, duly meeting the inlet parameters of CETP prescribed by the Board.

Vide reference 6th cited, the Board Office forwarded a mail dated 16.09.2020 forwarded the note approval of the Chairman, TSPCB, Board Office, Hyderabad pertaining to the request of the Cotton Ginning /delinting units, Gadwal for allowing them to operate their own ETPs to treat the effluents generated from the process. The Chairman, TSPCB has approved that the cotton ginning units having their own ETP shall be allowed to treat the effluents in their ETP and further directed that the RO shall evaluate the performance of the ETP every fortnight and furnish the report.

The EE, RO, Hyderabad has forwarded a report to this office, vide reference 7th cited.

The issue was placed in the Consent for Operation Committee meeting held on 08.10.2020 and the Committee noted that Head Office vide mail dated 16.09.2020 forwarded the note approval of Chairperson, TSPCB for issue of amendment to the CFOs to the industries permitting them to treat the effluents in their own ETPs and the EE, RO, Hyderabad may evaluate the sample every fortnight. The Committee after detailed discussions, recommended to issue CFO-Amendment to the industries permitting them to treat the effluents in their own ETPs and the industry shall utilize the treated water in their own industry premises duly meeting the prescribed discharge standards of the Board.

Vide reference 9th cited, the industry has submitted that they have constructed and commissioned the ETP and shall meet the discharge standards of ETP for onland for irrigation within their own industry premises.

Hence, after detailed scrutiny, the Board hereby issues amendment to the CFO order dated: 09.03.2016 issued vide reference 1st cited is as follows:

Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal	Limiting Standards
1	Process & Washings	2.0 KLD	After pretreatment, shall be sent to M/s. JETL, Jeedimetla, Rangareddy District for further treatment and disposal.	Inlet parameters of CETP prescribed by the Board
2	Domestic effluents	1.0 KLD	Septic tank followed by soak pit	---

Shall be read as

Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal	Limiting Standards
1	Process & Washings	2.0 KLD	Shall treat the waste water in their individual ETP, after treatment the treated effluents shall be utilized onland for gardening within the industry premises duly meeting the prescribed standards stipulated by the Board / CETP, M/s. JETL, Jeedimetla, Medchal-Malkajgiri District for further treatment and disposal.	<u>For ETP:</u> pH – 5.5 to 9.0 TSS – 200 mg/L BOD – 30 mg/L Oil & Grease – 10 mg/L. <u>For CETP, M/s. JETL:</u> Inlet parameters of CETP prescribed by the Board.
2	Domestic effluents	1.0 KLD	Septic tank followed by soak pit.	---

SCHEDULE – B, Additional Conditions:

1. The industry shall treat the waste water in their individual ETP, after treatment the treated effluents shall be utilized onland for gardening within the industry premises duly meeting the prescribed standards stipulated by the Board / CETP, M/s. JETL, Jeedimetla for further treatment and disposal.
2. The industry shall provide separate energy meter to the ETP.
3. The industry shall install digital flow meters at water consumption, Inlet of ETP and Outlet of ETP.
4. The industry shall maintain records of productions, water consumption, wastewater generation, hazardous waste generation & disposal and shall submit the details at RO, Hyderabad every month.
5. The industry shall abide to the decision of the Hon'ble NGT on the petition filed against de-linting units located at Gadwal & Ieeza surroundings area which is posted on 07.01.2020 and any decisions of the Hon'ble NGT henceforth.
6. The industry shall send the hazardous waste i.e., ETP Sludge to M/s. HWMP, TSDF, Dundigal by maintaining proper manifest system. Further, the industry shall not store the ETP Sludge for more than 90 days.
7. The industry shall not discharge waste water outside the industry premises under any circumstances.
8. The industry shall immediately provide separate shed with concreted floor for storage Sulphuric Acid and shall ensure that they shall store the Sulphuric Acid containers on a designated concrete lined platform separately and shall not store in an open area.

All other conditions stipulated in the original Consent & HW Authorisation Order issued vide reference 1st cited shall remains same.


JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Sree Ramya Industries,
Sy.No. 244/KA, KA(PAIKI),
KHA, Mellacheruvu (V), Gadwal (M),
Jogulamba District.
Email: ramya.industries.rr@gmail.com

Copy to the Environmental Engineer, Regional Office, Hyderabad for information and necessary action. The EE,RO, Hyderabad shall ensure that all the units of ETP are in place before starting the operation by the industry. The EE, RO, Hyderabad shall evaluate the performance of the ETP every fortnight and submit the report to this Office.



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

D. Krupanand
Joint Chief Environmental Engineer

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DESPATCHED

ON 16/10/2020

Order No: 525-MHB/TSPCB/ZOH/CFO/2020- 1285

Date: 16.10.2020

Sub: TSPCB – ZO-HYD - Consent for Operation (CFO) & Hazardous Waste Authorization (HWA) Order – M/s. N.A.K.R. Processing Unit, Sy.No.174/KA, 175/5, Parumala (V), Ieeja Road, Gadwal (M), Jogulamba District – Amendment to CFO Order for change of disposal option of effluents – Issued – Reg.

- Ref:**
1. Industry's CFO Order No. 525-MHB/PCB/ZOH/CFO/2015-5959, Dt: 15.12.2015 valid upto 31.01.2021.
 2. Industry's Amendment Order No. 525/MHB/TSPCB/ZOH/CFO/2019-740, Dated: 23.12.2019.
 3. TSPCB, Board office, Hyderabad Task Force committee meeting held on 07.02.2020.
 4. CFO committee meeting held on 25.07.2020 at TSPCB at Zonal Office, Hyderabad.
 5. Industry's Withdrawal of the CFO Amendment Order No: 525-MHB/TSPCB/ZOH/CFO/2020-1030, Date: 24.08.2020.
 6. A mail received from TSPCB, Board Office, Hyderabad on 16.09.2020 forwarding the note approval of the Chairman, TSPCB, Board Office, Hyderabad.
 7. TSPCB, Regional Office, Hyderabad report dated 14.08.2020 received through by email dated 03.10.2020 at Zonal office, Hyderabad.
 8. CFO committee meeting held on 08.10.2020 at TSPCB at Zonal Office, Hyderabad.
 9. Industry's letter dated 08.10.2020.

* * *

With reference 1st cited, the Board issued Consent for Operation order to the industry which is engaged in manufacture of Cotton Raw (Kapas) Ginning & Pressing and Cotton Seed Processing (de-linting) under Water and Air Acts with a validity upto 31.01.2021.

Vide reference 2nd cited, the Board issued CFO & HWA-Amendment to the industry on submission of undertaking i.e., Amendment for change of mode of disposal of effluents i.e., from M/s. JETL, Jeedimetla to "After treatment in their individual ETP, treated effluents shall be utilized onland for gardening within the industry premises duly meeting the prescribed standards stipulated by the Board / CETP, M/s. JETL, Jeedimetla for further treatment and disposal."

Vide reference 3rd & 4th cited, as per the recommendations of the Task Force committee, Board Office, the Board issued directions to the industry to stop operating the ETP immediately and send all the pre-treated effluents to M/s. JETL, Jeedimetla, Rangareddy District for treatment and disposal till further directions of the Board. And further directed the Zonal Office to withdraw the amendments issued to the industry regarding disposal of effluents through in-house ETP and final disposal for on-land for irrigation.

Vide reference 5th cited, the Zonal Office, the CFO committee after detailed discussions, recommended to withdraw the amendment issued to the industry regarding disposal of effluents and the industry shall send all the pretreated effluents to M/s. JETL, Jeedimetla, Medchal-Malkajgiri District for further treatment & disposal, duly meeting the inlet parameters of CETP prescribed by the Board.

Vide reference 6th cited, the Board Office forwarded a mail dated 16.09.2020 forwarded the note approval of the Chairman, TSPCB, Board Office, Hyderabad pertaining to the request of the Cotton Ginning /delinting units, Gadwal for allowing them to operate thier own ETPs to treat the effluents generated from the process. The Chairman ,TSPCB has approved that the cotton ginning units having their own ETP shall be allowed to treat the effluents in their ETP and further directed that the RO shall evaluate the performance of the ETP every fortnight and furnish the report.

The EE, RO, Hyderabad has forwarded a report to this office, vide reference 7th cited.

The issue was placed in the Consent for Operation Committee meeting held on 08.10.2020 and the Committee noted that Head Office vide mail dated 16.09.2020 forwarded the note approval of Chairperson, TSPCB for issue of amendment to the CFOs to the industries permitting them to treat the effluents in their own ETPs and the EE, RO, Hyderabad may evaluate the sample every fortnight. The Committee after detailed discussions, recommended to issue CFO-Amendment to the industries permitting them to treat the effluents in their own ETPs and the industry shall utilize the treated water in their own industry premises duly meeting the prescribed discharge standards of the Board.

Vide reference 9th cited, the industry has submitted that they have constructed and commissioned the ETP and shall meet the discharge standards of ETP for onland for irrigation within their own industry premises.

Hence, after detailed scrutiny, the Board hereby issues amendment to the CFO & HWA order dated: 15.12.2015 vide reference 1st cited is as follows:

Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal	Limiting Standards
1	Process (Washings)	2.0 KLD	After pretreatment, shall be sent to M/s. JETL, Jeedimetla, Rangareddy District for further treatment and disposal.	Inlet parameters of CETP prescribed by the Board
2	Domestic effluents	1.0 KLD	Septic tank followed by soak pit	---

Shall be read as

Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal	Limiting Standards
1	Process (Washings)	2.0 KLD	Shall treat the waste water in their individual ETP, after treatment the treated effluents shall be utilized onland for gardening within the industry premises duly meeting the prescribed standards stipulated by the Board / CETP, M/s. JETL, Jeedimetla, Medchal-Malkajgiri District for further treatment and disposal.	<u>For ETP:</u> pH – 5.5 to 9.0 TSS – 200 mg/L BOD – 30 mg/L Oil & Grease – 10 mg/L. <u>For CETP, M/s. JETL:</u> Inlet parameters of CETP prescribed by the Board.
2	Domestic effluents	1.0 KLD	Septic tank followed by soak pit.	---

SCHEDULE – B, Additional Conditions:

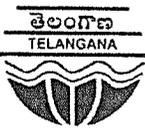
1. As committed vide undertaking dated 20.12.2019, the industry shall comply with all the conditions stipulated by the Board.
2. The industry shall treat the waste water in their individual ETP, after treatment the treated effluents shall be utilized onland for gardening within the industry premises duly meeting the prescribed standards stipulated by the Board / CETP, M/s. JETL, Jeedimetla for further treatment and disposal.”
3. The industry shall obtain renewal of M/s. TSDF, Dundigal Membership immediately.
4. The industry shall provide separate energy meter to the ETP and shall submit records to the Regional officer (RO), Hyderabad every month.
5. The industry shall install digital flow meters at water consumption, Inlet of ETP and Outlet of ETP and shall submit the meter readings to the RO, Hyderabad every month.
6. The industry shall maintain records of productions, water consumption, wastewater generation, hazardous waste generation & disposal and shall submit the details at RO, Hyderabad every month.
7. The industry shall abide to the decision of the Hon’ble NGT on the petition filed against de-linting units located at Gadwal & Ieeza surroundings area which is posted on 07.01.2020 and any decisions of the Hon’ble NGT henceforth.
8. The industry shall send the hazardous waste i.e., ETP Sludge to M/s. HWMP, TSDF, Dundigal by maintaining proper manifest system. Further, the industry shall not store the ETP Sludge for more than 90 days.
9. The industry shall not discharge waste water outside the industry premises under any circumstances.
10. The industry shall immediately provide separate shed with concreted floor for storage Sulphuric Acid and shall ensure that they shall store the Sulphuric Acid containers on a designated concrete lined platform separately and shall not store in an open area.
11. As committed vide Bank Guarantee dated 21.12.2019, the industry shall comply with all the conditions and directions stipulated by the Board. The Board shall forfeit the Bank Guarantee submitted by the industry and the CFO issued by the Board shall be revoked if the Board receives any complaint against the industry without any further notice.

All other conditions stipulated in the original Consent & HW Authorisation Order issued vide reference 1st cited shall remains same.


JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. N.A.K.R. Processing Unit,
Sy.No.174/KA, 175/5, Parumala (V),
Ieeja Road, Gadwal (M), Jogulamba District.
Email: notichakrapani5959@gmail.com

Copy to the Environmental Engineer, Regional Office, Hyderabad for information and necessary action. The EE,RO, Hyderabad shall ensure that all the units of ETP are in place before starting the operation by the industry. The EE, RO, Hyderabad shall evaluate the performance of the ETP every fortnight and submit the report to this Office.



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of

TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE: HYDERABAD

4th Floor, PODUPU BHAVAN, Hyderabad Collectorate Complex S.Road, Hyderabad-500 001.
Phone No.:040-23205367, e-mail: ee-hyd-tspcb@telangana.gov.in

Order No: 842-MHB/TSPCB/ROH/CFO/2020-

366

Date:21.10.2020

Sub:	TSPCB – RO-HYD - Consent for Operation (CFO) & Hazardous Waste Authorization (HWA) Order – M/s. Sri Venkateswara Ginning & Seed Processing Plant, Sy.No.840, 7-7-971/B, Mallecheruvu, Gadwal (V&M), Jogulamba Gadwal District – Amendment to CFO Order for change of disposal option of effluents – Issued – Reg.
Ref:	<ol style="list-style-type: none">1. Industry's CFO Order No. 842/TSPCB/ROH/CFO/MBNR/2016-Date:30.11.2016 valid upto 31.01.2021.2. Industry's Amendment Order No. 842-MHB/TSPCB/ROH/CFO/2020-, Dated: 21.01.2020.3. TSPCB, Board office, Hyderabad Task Force committee meeting held on 07.02.2020.4. CFO committee meeting held on 25.07.2020 at TSPCB at Zonal Office, Hyderabad.5. A mail received from TSPCB, Board Office, Hyderabad on 16.09.2020 forwarding the note approval of the Chairman, TSPCB, Board Office, Hyderabad.6. TSPCB, Regional Office, Hyderabad report dated 14.08.2020 received through by email dated 03.10.2020 at Zonal office, Hyderabad.7. CFO committee meeting held on 08.10.2020 at TSPCB at Zonal Office, Hyderabad.8. Industry's letter dated 09.10.2020

* * *

The Board issued Consent for Operation order to the industry which is engaged in manufacture of Cotton Ginning – 900 TPA and Cotton Seed Processing (De-linting) – 300 TPA under Water and Air Acts with a validity upto 31.01.2021, vide reference 1st cited.

Vide reference 2nd cited, the Board issued CFO & HWA-Amendment to the industry on submission of undertaking i.e., Amendment for change of mode of disposal of effluents i.e., from M/s. JETL, Jeedimetla to “After treatment in their individual ETP, treated effluents shall be utilized onland for gardening within the industry premises duly meeting the prescribed standards stipulated by the Board / CETP, M/s. JETL, Jeedimetla for further treatment and disposal.”

Vide reference 3rd & 4th cited, as per the recommendations of the Task Force committee, Board Office, the Board issued directions to the industry to stop operating the ETP immediately and send all the pre-treated effluents to M/s. JETL, Jeedimetla, Rangareddy District for treatment and disposal till further directions of the Board. And further directed the Zonal Office to withdraw the amendments issued to the industry regarding disposal of effluents through in-house ETP and final disposal for on-land for irrigation.

Vide reference 5th cited, the Board Office forwarded a mail dated 16.09.2020 forwarded the note approval of the Chairman, TSPCB, Board Office, Hyderabad pertaining to the request of the Cotton Ginning /delinting units, Gadwal for allowing them to operate thier own ETPs to treat the effluents generated from the process. The Chairman ,TSPCB has approved that the cotton ginning units having their own ETP shall be allowed to treat the effluents in their ETP and further directed that the RO shall evaluate the performance of the ETP every fortnight and furnish the report.

This office has forwarded a report to Zonal office, vide reference 6th cited.

The issue was placed in the Consent for Operation Committee meeting held on 08.10.2020 and the Committee noted that Head Office vide mail dated 16.09.2020 forwarded the note approval of Chairperson, TSPCB for issue of amendment to the CFOs to the industries permitting them to treat the effluents in their own ETPs and the EE, RO, Hyderabad may evaluate the sample every fortnight. The Committee after detailed discussions, recommended to issue CFO-Amendment to the industries permitting them to treat the effluents in their own ETPs and the industry shall utilize the treated water in their own industry premises duly meeting the prescribed discharge standards of the Board.

Vide reference 8th cited, the industry has submitted that they have constructed and commissioned the ETP and shall meet the discharge standards of ETP for onland for irrigation within their own industry premises.

Hence, after detailed scrutiny, the Board hereby issues amendment to the CFO & HWA order dated: 30.11.2016 vide reference 1st cited is as follows:

Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal	Limiting Standards
1	Washings	2.0 KLD	After pretreatment, shall be sent to M/s. JETL, Jeedimetla, Rangareddy District for further treatment and disposal.	Inlet parameters of CETP prescribed by the Board
2	Domestic	1.0 KLD	Septic tank followed by soak pit	---

Shall be read as

Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal	Limiting Standards
1	Washings	2.0 KLD	Shall treat the waste water in their individual ETP, after treatment the treated effluents shall be utilized onland for gardening within the industry premises duly meeting the prescribed standards stipulated by the Board / CETP, M/s. JETL, Jeedimetla for further treatment and disposal.	<u>For ETP:</u> pH – 5.5 to 9.0 TSS – 200 mg/L BOD – 30 mg/L Oil & Grease – 10 mg/L <u>For CETP, M/s. JETL:</u> Inlet parameters of CETP prescribed by the Board
2	Domestic	1.0 KLD	Septic tank followed by soak pit	---

SCHEDULE-B, Additional Conditions:

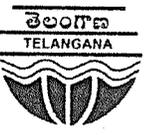
1. As committed vide undertaking dated 08.01.2020 the industry shall comply with all the conditions stipulated by the Board.
2. The industry shall treat the waste water in their individual ETP, after treatment the treated effluents shall be utilized onland for gardening within the industry premises duly meeting the prescribed standards stipulated by the Board / CETP, M/s. JETL, Jeedimetla for further treatment and disposal.”
3. The industry shall obtain renewal of M/s. TSDF, Dundigal Membership immediately.
4. The industry shall provide separate energy meter to the ETP and shall submit records to the Regional officer (RO), Hyderabad every month.
5. The industry shall install digital flow meters at water consumption, Inlet of ETP and Outlet of ETP and shall submit the meter readings to the RO, Hyderabad every month.
6. The industry shall maintain records of productions, water consumption, wastewater generation, hazardous waste generation & disposal and shall submit the details at RO, Hyderabad every month.
7. The industry shall abide to the decision of the Hon’ble NGT on the petition filed against de-linting units located at Gadwal & Ieeza surroundings area.
8. The industry shall send the hazardous waste i.e., ETP Sludge to M/s. HWMP, TSDF, Dundigal by maintaining proper manifest system. Further, the industry shall not store the ETP Sludge for more than 90 days.
9. The industry shall not discharge waste water outside the industry premises under any circumstances.
10. The industry shall immediately provide separate shed with concreted floor for storage Sulphuric Acid and shall ensure that they shall store the Sulphuric Acid containers on a designated concrete lined platform separately and shall not store in an open area.
11. As committed vide Bank Guarantee dated 07.01.2020, the industry shall comply with all the conditions and directions stipulated by the Board. The Board shall forfeit the Bank Guarantee submitted by the industry and the CFO issued by the Board shall be revoked if the Board receives any complaint against the industry without any further notice.
12. The industry shall pay Environmental compensation of Rs 8,75,000/- communicated vide letter dated 03.10.2020.

All other conditions stipulated in the original Consent & HW Authorisation Order issued vide reference 1st cited shall remains same.


ENVIRONMENTAL ENGINEER

To
M/s. Sri Venkateswara Ginning & Seed Processing Plant,
Sy.No.840, 7-7-971/B, Mallecheruvu,
Gadwal (V&M),
Jogulamba Gadwal District

Copy to the Joint Chief Environmental Engineer, TSPCB, Zonal Office, Hyderabad for kind information.

	TELANGANA STATE POLLUTION CONTROL BOARD REGIONAL OFFICE: HYDERABAD 4th Floor, PODUPU BHAVAN, Hyderabad Collectorate Complex S.Road, Hyderabad-500 001. Phone No.:040-23205367, e-mail: ee-hyd-tspcb@telangana.gov.in
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By Regd. Post with Ack. Due

Order No:1032-MHB/TSPCB/ROH/CFO/2020-312

Date:26.09.2020.

Sub:	TSPCB – RO-HYD - M/s. Sri Sai Hybrid Cotton Seeds Processing Industries, Sy No: 186/jna2 ,186/jna1/1, paramala (Gp), Paramala (V), Gadwal (M), Gadwal District – Information called for – Reg.
Ref:	<ol style="list-style-type: none">1. Industry's CFO Order No. 1032/TSPCB/ROH/MBNR/2017-, Dt: 21.10.2017.2. A mail received from the CEE, TSPCB, Board Office on 07.12.2019 forwarding the note approval of the Chairman, TSPCB, Board Office.3. CFO Committee meeting held on 18.12.2019 at TSPCB, Zonal Office, Hyderabad.4. T.O. Lr.No.11-HYD/TSPCB/RO-HYD/2020-1083, dated 13.01.2020.5. Petition filed before Hon'ble NGT, Chennai vide O.A. No.43/2019 by Sri P. Madhusudhan Reddy.6. Hon'ble NGT, Chennai Orders dated 07.01.2020.7. TSPCB, Board Office, Hyderabad Task Force Committee meeting held on 07.02.2020.8. CFO Committee meeting held on 25.07.2020 at TSPCB, Zonal Office, Hyderabad.9. TSPCB, Board Office, Hyderabad mail dated 16.09.2020.

* * *

With reference to 1st cited, the Board has issued Consent for Operation order to the industry which is engaged in manufacture of Cotton Seed processing – 1 TPD under Water and Air Acts with a validity upto 30.09.2022.

Vide reference 2nd cited, a mail has been received from the CEE, TSPCB, Board Office on 17.12.2019 forwarding the note approval of the Chairman, TSPCB for issue of amendment for discharge of disposal of effluents from M/s. JETL, Jeedimetla to Effluent Treatment Plant (ETP).

Vide reference 3rd cited, the committee recommended to issue CFO & HWA-Amendment to the industry on submission of undertaking and Bank Guarantee of Rs.1.0 Lakh i.e., Amendment for change of mode of disposal of effluents i.e., from M/s. JETL, Jeedimetla to "after treatment in their individual ETP, treated effluents shall be utilized onland for gardening within the industry premises duly meeting prescribed standards stipulated by the Board / CETP, M/s. JETL, Jeedimetla for further treatment and disposal.

Vide reference 4th cited, this office has sought information for issue of CFO amendment to the industry. But, till date the industry has not submitted information sought by the Board.

Vide reference 5th cited, Sri P. Madhusudhan Reddy filed a petition before the Hon'ble NGT vide O.A. No.43/2019 alleged that the cotton seed industries operating in Jogulamba Gadwal District of Telangana are causing pollution. Based on the grievances made by the petitioner, the Hon'ble NGT vide order dated November 15, 2019 Constituted a Committee. Accordingly, the Committee inspected the 23 Cotton Ginning & Cotton Seed processing Industries in Gadwal and Ieeja Town during December, 02-05, 2019. The detailed Joint Monitoring submitted report before the Hon'ble NGT, South Zone, Chennai.

The above case came for hearing on 07.01.2020. The Hon'ble NGT issued following orders Vide reference 6th cited.

“.....
The Telangana State Pollution Control Board (TSPCB) is directed to submit a detailed action taken report on the basis of the observations and recommendations made by the Joint Committee in respect of the erring industries including imposing of environmental compensation and if the soil is contaminated and any remedial measure is required, what steps is to be taken for removing the contamination and restore the soil back to the original condition. If they want the help of any Expert for the same, the Committee is at liberty to use the service of the Expert for this service. The Committee is directed to consider the question of remedial measure for restoration of damage if any caused and assessment of compensation and on that basis, the TSPCB is directed to take action against the erring units in accordance with law. TSPCB is also directed to submit the further action taken report as directed within a period of two months. We are not expressing any opinion regarding the consideration of the application for consent to operate or consent to establishment of the ETP. If any applications are submitted by the units, the regulating authority is at liberty pass appropriate orders in those applications in accordance with law and pendency of this application is not bar for the same. But it must be done in done in accordance with law. For consideration of the report post the matter on 25.03.2020”.

Vide reference 7th cited, after detailed discussions, the committee recommended that as per directions of the Hon'ble NGT, Environmental Compensation may be assessed and imposed on the industry for period during which the industry was non-compliant, as per the guidelines issued by CPCB. The Committee further recommended to issue certain directions to the industry. As per the recommendation of the committee, the Board issued directions to the industry to stop operating the ETP immediately and send all the pre-treated effluents to M/s. JETL, Jeedimetla, Rangareddy District for treatment and disposal till further directions of the Board.

Subsequently, the Board has directed to permit the industry to treat effluents in their own modified ETP as per Hon'ble NGT directions vide reference 9th cited.

In view of the above, you are directed to submit information sought by this office on 13.01.2020. Further, also directed to not to operate ETP without obtaining CFO amendment of the Board, failing which action will be initiated under Section 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 and under Section 33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 without any further notice, in the interest of public health and environment.




ENVIRONMENTAL ENGINEER

To
M/s. Sri Sai Hybrid Cotton Seeds Processing Industries,
Sy No: 186/jna2 ,186/jna1/1,
Paramala (Gp), Paramala (V),
Gadwal (M), Jogulamba Gadwal District - 509133.

Copy submitted to :

- 1) The Chief Environmental Engineer, TSPCB, Board Office, Hyderabad for kind information and necessary action.
- 2) The Joint Chief Environmental Engineer, TSPCB, Zonal Office, Hyderabad for kind information and necessary action.

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD



B.Raghu
Joint Chief Environmental Engineer (FAC)

4th Floor, Hyderabad Collectorate Complex,
Nampally, Hyderabad
Phone: 23202486, Fax: 23202503
Email:hyd.zo.jcee@pcb.ap.gov.in

BY REGD. POST ACK DUE

Order No.15-MHB/PCB/ZO-HYD/2015- 2652

Date:24.02.2015

Sub : M/s.Sri Venkateshwara Cotton Ginning & Processing Unit, Kistareddy Bunglow, Sy.no.3-1-1, Gadwal, Mahaboobnagar District – Air (Prevention and Control of Pollution) Amendment Act, 1987 and Water (Prevention and Control of Pollution) Amendment Act, 1988 – Operating the industry without obtaining CFE/CFO orders of the Board - Complaint regarding discharge of effluents and causing pollution to the surrounding area – **CLOSURE ORDERS** – **ISSUED** - Reg.

- Ref :
1. A complaint was forwarded by Principal Secretary to Government (FAC) EFS & T Department to TSPCB on 29.10.2014 regarding illegal discharge of untreated effluents by seed processing units located in and around Gadwal town thereby causing surface & ground water pollution in the surrounding area and Jammulamma reservoir.
 2. Sri Poojari Sreedhar has filed a case in HRC vide case No.5004 of 2014 regarding pollution being caused by the cotton seed processing units located in and around Gadwal town of Mahaboobnagar District.
 3. Inspection of the industry by the Board officials on 30.10.2014.
 4. Zonal Office CFO Committee Hearing held on 21.11.2014
 5. T.O.Order No.15-MHB/PCB/ZO-HYD/2014-2652, dated 22.11.2014.
 6. EE, RO, Hyderabad reports, dated 15.12.2014 & 16.12.2014.
 7. Zonal Office CFO Committee Hearing held on 16.12.2014
 8. EE, RO, Hyderabad reports, dated 15.12.2014 & 16.12.2014.
 9. Zonal Office CFO Committee Hearing held on 16.12.2014
 10. Order No.15-MHB/PCB/ZO-HYD/2015, dt:18.12.2014
 11. Industry's CFO application dated 27.12.2014.
 12. Zonal Office CFO Committee Hearing held on 20.02.2015

1. WHEREAS, you are operating the industry in the name of M/s .Sri Venkateshwara Cotton Ginning & Processing Unit, Kistareddy Bunglow, Sy.no.3-1-1, Gadwal, Mahaboobnagar District and engaged in Ginning and Seed processing activity.
2. WHEREAS, a complaint was forwarded by Principal Secretary to Government (FAC) EFS & T Department to TSPCB vide reference 1st cited regarding illegal discharge of untreated effluents by seed processing units located in and around Gadwal town thereby causing surface & ground water pollution in the surrounding area and Jammulamma reservoir.
3. WHEREAS, Sri Poojari Sreedhar vide reference 2nd cited has filed a case in HRC vide case No.5004 of 2014 regarding pollution being caused by the cotton seed processing units located in and around Gadwal town of Mahaboobnagar District
4. WHEREAS, vide reference 3rd cited Board officials inspected the industry and observed the following:
 - (i) The industry is a Ginning & Seed processing activity.
 - (ii) The effluents are generated during process of seed washings / de-linting activity.
 - (iii) The industry has not provided any treatment facilities for treating acidic effluents generated from de-linting process and causing surface and ground water pollution in the area.
 - (iv) The industry is operating without obtaining CFE/CFO orders of the Board under Water & Air Acts.

5. WHEREAS the industry vide reference 4th cited was called for hearing before the Regional Office, CFO Committee meeting on 21.11.2014. Sri M.Rameshwar Reddy, represented the industry and complainants Sri Poojari Sridhar and others have attended the hearing. The industry representative informed that the seed processing will be carried out. The committee after detailed discussions recommended to issue certain directions including submission of 1.0 Lakh Bank Guarantee towards compliance of Board directions.
6. WHEREAS the Board vide reference 5th & 10th cited has issued following directions to the industry in the name of M/s Rajeshwar Reddy Ginning Mill, Kistareddy Bunglow Gadwal (V&M), Mahabobnagar District
 - The industry shall apply for Consent for Operation (CFO) of the Board for Cotton Ginning / De-Linting operations.
 - The industry shall obtain membership of M/s.JETL, Jeedimetla, Rangareddy District for sending the effluents if the industry operates de-linting activity.
 - The industry shall demolish all the unlined lagoons in the industry premises.
 - The industry shall provide above ground level storage tanks / sintex tanks for storage of process effluents generated during de-linting activity.
 - The industry has submitted a Bank Guarantee of Rs. 1.0 Lakh valid for a period of one year towards non operation of seed processing (de-linting) activity until they obtain membership from M/s.JETL, Jeedimetla.
7. WHEREAS the industry vide letter dated 17.01.2015 has replied in the name of M/s Venkateshwara Cotton Ginning & Processing Unit, Godowns Bearing No. 3-1-1, Kista Reddy Bangla, Gadwal (M), Mahaboobnagar District stating that the industry will comply with the directions issued by the Board vide reference 5th & 10th cited.
8. WHEREAS the industry vide reference 11th cited has applied for Consent for Operation (CFO) of the Board in the name of M/s Venkateshwara Cotton Ginning & Processing Unit, Godowns Bearing No. 3-1-1, Kista Reddy Bangla, Gadwal (M), Mahaboobnagar District
9. WHEREAS the officials of Regional Office, Hyderabad has again inspected your industry and the surroundings on 14.02.2015 and observed that the industry is having 2 Nos. of sintex (below ground level) which were filled with wastewater and overflow of water to the open well situated adjacent to the industry. Further it was also observed that the industry is situated in the residential area surrounded by houses.
10. WHEREAS the industry was again called for hearing on 20.02.2015. The representative of the industry attended the hearing. The committee after detailed discussions has recommended to issue Closure Orders to the industry as the industry has failed to comply with the directions of the Board even after giving adequate time to comply with the directions.
11. After careful consideration of all material facts of the case and the recommendation of the Task Force Committee, the Board is of the firm opinion that the industry has not complied with the directions issued by the Board causing surface / ground water pollution thereby polluting the surroundings which is effecting the public health and environment. Under the Powers vested with the T.S. Pollution Control Board under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 for the reasons stated supra, **the Board hereby issues closure orders to your industry**, in the interest of protecting public health and environment.
12. You are directed to take note that if you continue to operate your unit even after receipt of this orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.

13. You are further directed to take note that the TSCPDCL has been ordered to disconnect Power Supply to your industry with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under Section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

The orders will take effect from today i.e. 24.02.2015.

Agkoo
26/2/2015
JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

M/o

M/s.Sri Venkateshwara Cotton Ginning & Processing Unit,
Kistareddy Bunglow, Sy.no.3-1-1, Gadwal,
Mahaboobnagar District.

Copy to:

1. The Chairman & Managing Director, Central Power Distribution Company of Telangana State Ltd., H No.6-1-50, Mint Compound, Gr. Hyderabad – 500063 for information and necessary action.
2. The Collector & District Magistrate, Mahaboobnagar for favour of information.
3. The Superintending Engineer (Operations), TSCPDCL, Mettu Gadda, Mahaboobnagar for information and necessary action.
4. The Environmental Engineer, Regional Office, Hyderabad for information and with direction to enforce the closure orders and report the compliance within two days.



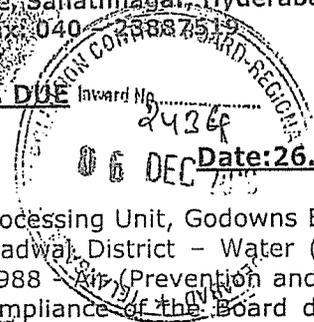
MShwara
26/2/15
SRI VENKATESHWARA
Cotton, Ginning & Processing Unit
Kistareddy Bunglow,
GADWAL - 509 125
Mahabubnagar Dist. (T.S.)
9912230691



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040-23887515

BY REGD. POST WITH ACK. DUE



Order No. MHB-92/TSPCB/U-I/TF/2018-

2624

Date: 26.11.2018

Sub : M/s. Sri Venkateshwara Cotton Ginning & Processing Unit, Godowns Bearing no. 3-1-1, Kistareddy Bungalow, Gadwal (M), Gadwal District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and Control of Pollution) Amendment Act, 1987 - Non compliance of the Board directions - **Extension of Temporary Revocation of Closure Orders - Issued - Reg.**

- Ref :
1. Order No.15-MHB/PCB/ZO-HYD/2016-7634, dated 12.02.2016.
 2. Order No.MHB-92/TSPCB/U-I/TF/2017-2499, dated 14.11.2017.
 3. Inspection of the Board Officials on 27.10.2018.
 4. Hearing held on 17.11.2018 at Board Office, Hyderabad.
 5. Your letter dated 20.11.2018.

1. WHEREAS, you are operating the unit located at Godowns Bearing no. 3-1-1, Kistareddy Bungalow, Gadwal (M), Gadwal District and involved in Cotton ginning & Seed processing.
2. WHEREAS, the Board vide order dated 05.10.2017 issued CFO for processing cotton ginning - 300 TPA and cotton seed processing (De-Linting) - 300 TPA which is valid upto 31.12.2018.
3. WHEREAS, the Board issued closure order to your unit on 12.02.2016 for not complying with the Board directions.
4. WHEREAS, the Board issued Temporary revocation of closure order on 14.11.2017 which is expired on 31.03.2018 with certain conditions.

5. WHEREAS, the Board officials inspected your unit on 27.10.2018 and observed the following

- i. The industry has provided Syntex tank (5 KL) for storing the liquid effluents before lifting to M/s JETL.

- ii. The industry has lifted effluents of capacity 10 KL tanker each in the months of January & February 2018 to M/s JETL.

The compliance on conditions stipulated in Temporary Revocation of Closure Order dated 14.11.2017 are as follows:

S. No.	Condition	Compliance
a)	The industry shall comply with all the conditions stipulated in CFO order issued by the Board	--
b)	The industry shall take necessary measure to shift the unit from the present location by Dec2018 as per one of the condition in the CFO order dated 05.10.2017	Directed to comply.
c)	The industry shall not discharge any effluent out side the plant premises.	The industry is not operating due to un season.
d)	The industry shall provide/maintain separate storage shed with concrete plat form for storing sulphuric acid	Provided
e)	The industry shall submit monthly records of production, water consumption, waste water generation, hazardous waste generation and their disposal.	Not maintaining.
f)	The industry shall renew the membership of TSDF & send the soild waste to TSDF regularly	The industry has obtained membership from TSDF expired on 19.12.2017.
g)	The industry shall renew the BG of Rs 01 Lakh for a further period of one year within a week towards the compliance of the Board direction.	The industry has submitted Bank Guarantee of Rs.1.0 lakh which was expired on 30.11.2017.

Handwritten signature and initials

6. WHEREAS, the Board has reviewed the status of industry in the Task Force Committee meeting held on 17.11.2018. Your industry representatives attended the meeting & requested for revocation of closure orders stating that you will shift the unit from the present location by March, 2019 and have applied for CFE of the Board for new location. Also stated that the membership of TSDF & JETL is valid upto December, 2018 and will renew the same before its expiry.

The Committee after detailed discussions, recommended to extend the temporary revocation of closure orders for a further period upto 31.03.2019 with certain conditions subject to submission of an undertaking that they will shift the unit from the present location by March, 2019 as committed during the meeting.

7. WHEREAS, vide letter dated 20.11.2018, you have submitted an undertaking stating that you will shift the unit from the present location by March 2019.
8. After careful consideration of material facts of the case, the Board extend the temporary revocation of closure orders issued to the unit temporarily for a further period upto 31.03.2019 with the following conditions:
- The industry shall comply with all conditions stipulated in the CFO Order of the Board.
 - The industry shall not discharge any effluents outside the plant premises.
 - The industry shall provide / maintain separate storage sheds for storing sulphuric acid.
 - The industry shall renew the membership of M/s JETL & M/s TSDF before its expiry
 - The industry shall send the pretreated effluent to M/s JETL, Jeedimetla & Hazardous waste to M/s TSDF, Dundigal regularly.
 - The industry shall submit monthly records of production, water consumption, wastewater generation, hazardous waste generation and their disposal.
 - The industry shall maintain good housekeeping in the plant premises.
9. The T.S.S.P.D.C.L has been directed to restore the power supply to your unit temporarily for a further period upto 31.03.2019.
10. These orders are issued under Section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.
11. You are hereby directed to take note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under Section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987. You will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.

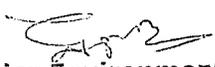
Sd/-
MEMBER SECRETARY

To
M/s. Sri Venkateshwara Cotton Ginning & Processing Unit,
Godowns Bearing no. 3-1-1, Kistareddy Bunglow,
Gadwal (M), Gadwal District

Copy to :

- The District Collector, Gadwal District for favour of information.
- The Superintending Engineer (Operations), TSSPDCL, Mettugada, Mahabubnagar
- The JCEE, ZO-Hyderabad for information and necessary action.
- The EE, RO-Hyderabad for information and necessary action.
- Concerned file.

//T.C.F.B.O//


Senior Environmental Engineer
(Unit -I)



TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE: HYDERABAD
4th floor, PODUPU BHAVAN, Hyderabad Collectorate Complex, N.S. Road, Hyderabad- 500001.
Phone: 23205367, e-mail: ce-hyd-tspcb@telangana.gov.in

10/11

Lr. No.11/TSPCB/ROH/GDWL/2019-1040

Date:28.12.2019

To
The Superintending Engineer (Operation),
TSSPDCL,
Jogulamba Gadwal District
Sir,

Sub: TSPCB - RO-Hyd - M/s. Sri Venkateswara Cotton Ginning & Processing Unit, Kistareddy Bangla, Godowns Bearing No.3-1-1, Kista Reddy Bangla, Gadwal (M), Jogulamba District- Disconnection of Power Supply - Reg.

- Ref: 1. TSPCB Closure Order dated 12.02.2016.
2. TSPCB Temporary Revocation of Closure Order dated 26.11.2018.
3. Inspection conducted by the Board Officials on 02.12.2019.
4. This office report dated 05.12.2019.
5. TSPCB, Zonal Office, Hyderabad IOM No.15-MHB/TSPCB/ZO-HYD/TF/2019-779, dated 27.12.2019.

* * *

With reference 1st cited above, the Board has issued closure orders to M/s. Sri Venkateswara Cotton Ginning & Processing Unit, Kistareddy Bangla, Godowns Bearing No.3-1-1, Kista Reddy Bangla, Gadwal (M), Jogulamba District as the industry is operating without valid CFE / CFO of the Board and not having adequate pollution control equipments on 12.02.2016. It is also informed that, the Board served disconnection of power supply orders on 12.02.2016. The copy is enclosed for ready reference.

Vide reference 2nd cited, the Board has issued Temporary Revocation of Closure Order stipulating certain conditions to prevent pollution to the surroundings on 26.11.2018 with validity period upto 31.03.2019.

Vide reference 3rd cited, the Board officials inspected the industry on 12.02.2019 and report was submitted to the Zonal Office, Hyderabad. During inspection, the industry was in operation.

Vide reference 5th cited, the Zonal Office, Hyderabad has issued IOM to the EE, Regional Office, Hyderabad directing to ensure that the power supply to the industry is disconnected, as temporary revocation of Closure orders got expired.

In view of the above, it is requested to kindly disconnect the power supply to M/s. Sri Venkateswara Cotton Ginning & Processing Unit, Kistareddy Bangla, Godowns Bearing No.3-1-1, Kista Reddy Bangla, Gadwal (M), Jogulamba District and provide last readings of energy meters readings date of disconnection and status of disconnection of power supply.

Yours faithfully,



ENVIRONMENTAL ENGINEER

ENVIRONMENTAL ENGINEER

Telangana State Pollution Control Board
Regional Office, Hyderabad

4th Floor, Zonal Office, Begumpet,
Hyderabad Collectorate Complex

N.S. ROAD, HYDERABAD-500 001

Copy submitted to:

- 1) The Joint Chief Environmental Engineer, TSPCB, Zonal Office, Begumpet, Hyderabad for kind information.
- 2) The Assistant Division Engineer, Operation Sub Division, T.S.SPDCL, Gadwal for kind information and necessary action.

[Handwritten signature]

SOUTHERN POWER DISTRIBUTION COMPANY OF TELANGANA LIMITED

From
Assistant divisional Engineer
Operation, TSSPDCL,
Gadwal .



To
The Joint chief environment engineer ,
H.No: 6-3-1219,
Sy.No : TS.NO.Part
Block C, Ward no.91
Near country clud,umanagar
Begumpet,Hyderabad

Lr. No. ADE / Operation / Gadwal Sub / F. No. / D.No. 1204 / 19 , Dt: 31.12.2019.

Sub:-Elec- Op-section, Gadwal Sub division- Disconnection of HT service of M/S Sri Venkateshwara Cotton Ginning & Processing Unit ,Kistareddy Bangla,Godowns Bearing No. 3-1-1, Gadwal (M) ,Jogulamba District -- Submission -Regarding.

Ref: Lr.No. 11/TSPCB/ROH/GDWL/2019-1040 ,Dated: 28.12.2019

In the reference to thr above as per the instructions of pollution control board HT Service M/S Sri Venkateshwara Cotton Ginning & Processing Unit ,Kistareddy Bangla is disconnected on Dt:31/12/2019 and the final readings as follows .

S.No.	Service No.	Name of Service	KWH	KVAH	KVA
1	0620801198	Sri Venkateshwara Cotton Ginning & Processing Unit, Kistareddy Bangla, Bearing No. 3-1-1, Gadwal (M)	81546.9	108984.2	48.96

This is favor of information further necessary action please.

Ass-3
[Handwritten signature]
31/12

Yours faithfully
[Handwritten signature]
Assistant Divisional Engineer
Operation, TSSPDCL,
Gadwal



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

D. Krupanand
Joint Chief Environmental Engineer

H.No.6-3-1219, T.S.No.1, Part, Block "C",
Ward No.91, Begumpet, Umanagar,
Near Country Club, Hyderabad - 500 016
Phone No: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in

Order No: 519-MHB/TSPCB/ZOH/CFO/2020- 1269

Date: 13.10.2020

Sub: TSPCB – ZO-HYD - Consent for Operation (CFO) & Hazardous Waste Authorization (HWA) Order – M/s. YSR Seed Processing Plant, Sy. No. 221/KA, (Pyki), Mellacheruvu, Gadwal (V & M), Jogulamba District – Amendment to CFO Order for change of disposal option of effluents – Issued – Reg.

- Ref:**
1. Industry's CFO Order No. 519-MHB/PCB/ZOH/CFO/2017-48, Dt: 12.04.2017 valid upto 31.01.2021.
 2. Industry's Amendment Order No. 519/MHB/TSPCB/ZOH/CFO/2019-737, Dated: 19.12.2019.
 3. TSPCB, Board office, Hyderabad Task Force committee meeting held on 07.02.2020.
 4. CFO committee meeting held on 25.07.2020 at TSPCB at Zonal Office, Hyderabad.
 5. Industry's Withdrawal of the CFO Amendment Order No: 519-MHB/TSPCB/ZOH/CFO/2020-1058, Date: 31.08.2020.
 6. A mail received from TSPCB, Board Office, Hyderabad on 16.09.2020 forwarding the note approval of the Chairman, TSPCB, Board Office, Hyderabad.
 7. TSPCB, Regional Office, Hyderabad report dated 14.08.2020 received through by email dated 03.10.2020 at Zonal office, Hyderabad.
 8. CFO committee meeting held on 08.10.2020 at TSPCB at Zonal Office, Hyderabad.

* * *

With reference 1st cited, the Board issued Consent for Operation (CFO) to the industry which is engaged in manufacture of Cotton Ginning – 2000 bales/year and Cotton Seed Processing (de-linting) – 1.5 TPD under Water and Air Acts with a validity upto 31.01.2021.

Vide reference 2nd cited, the Board issued CFO & HWA-Amendment to the industry on submission of undertaking i.e., Amendment for change of mode of disposal of effluents i.e., from M/s. JETL, Jeedimetla to "After treatment in their individual ETP, treated effluents shall be utilized onland for gardening within the industry premises duly meeting the prescribed standards stipulated by the Board / CETP, M/s. JETL, Jeedimetla for further treatment and disposal."

Vide reference 3rd & 4th cited, as per the recommendations of the Task Force committee, Board Office, the Board issued directions to the industry to stop operating the ETP immediately and send all the pre-treated effluents to M/s. JETL, Jeedimetla, Rangareddy District for treatment and disposal till further directions of the Board. And further directed the Zonal Office to withdraw the amendments issued to the industry regarding disposal of effluents through in-house ETP and final disposal for on-land for irrigation.

Vide reference 5th cited, the Zonal Office, the CFO committee after detailed discussions, recommended to withdraw the amendment issued to the industry regarding disposal of effluents and the industry shall send all the pretreated effluents to M/s. JETL, Jeedimetla, Medchal-

Malkajgiri District for further treatment & disposal, duly meeting the inlet parameters of CETP prescribed by the Board.

Vide reference 6th cited, the Board Office forwarded a mail dated 16.09.2020 forwarded the note approval of the Chairman, TSPCB, Board Office, Hyderabad pertaining to the request of the Cotton Ginning /delinting units, Gadwal for allowing them to operate thier own ETPs to treat the effluents generated from the process. The Chairman ,TSPCB has approved that the cotton ginning units having their own ETP shall be allowed to treat the effluents in their ETP and further directed that the RO shall evaluate the performance of the ETP every fortnight and furnish the report.

The EE, RO, Hyderabad has forwarded a report to this office, vide reference 7th cited.

The issue was placed in the Consent for Operation Committee meeting held on 08.10.2020 and the Committee noted that Head Office vide mail dated 16.09.2020 forwarded the note approval of Chairperson, TSPCB for issue of amendment to the CFOs to the industries permitting them to treat the effluents in their own ETPs and the EE, RO, Hyderabad may evaluate the sample every fortnight. The Committee after detailed discussions, recommended to issue CFO-Amendment to the industries permitting them to treat the effluents in their own ETPs and the industry shall utilize the treated water in their own industry premises duly meeting the prescribed discharge standards of the Board.

Hence, after detailed scrutiny, the Board hereby issues amendment to the CFO & HWA order dated: 12.04.2017 is as follows:

Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal	Limiting Standards
1	Process & Washings	2.0 KLD	After pretreatment, shall be sent to M/s. JETL, Jeedimetla, Rangareddy District for further treatment and disposal.	Inlet parameters of CETP prescribed by the Board
2	Domestic effluents	1.0 KLD	Septic tank followed by soak pit	---

Shall be read as

Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal	Limiting Standards
1	Process & Washings	2.0 KLD	Shall treat the waste water in their individual ETP, after treatment the treated effluents shall be utilized onland for gardening within the industry premises duly meeting the prescribed standards stipulated by the Board / CETP, M/s. JETL, Jeedimetla, Medcha;- Malkajgiri District for further treatment and disposal.	<u>For ETP:</u> pH – 5.5 to 9.0 TSS – 200 mg/L BOD – 30 mg/L Oil & Grease – 10 mg/L <u>For CETP, M/s. JETL:</u> Inlet parameters of CETP prescribed by the Board.
2	Domestic effluents	1.0 KLD	Septic tank followed by soak pit.	---

SCHEDULE – B, Additional Conditions:

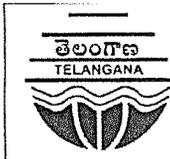
1. The industry shall treat the waste water in their individual ETP, after treatment the treated effluents shall be utilized onland for gardening within the industry premises duly meeting the prescribed standards stipulated by the Board / CETP, M/s. JETL, Jeedimetla for further treatment and disposal.
2. The industry shall obtain extension of Revocation of Closure orders.
3. The industry shall provide separate energy meter to the ETP.
4. The industry shall install digital flow meters at water consumption, Inlet of ETP and Outlet of ETP.
5. The industry shall maintain records of productions, water consumption, wastewater generation, hazardous waste generation & disposal and shall submit the details at RO, Hyderabad every month.
6. The industry shall abide to the decision of the Hon'ble NGT on the petition filed against de-linting units located at Gadwal & Ieeza surroundings area and any decisions of the Hon'ble NGT henceforth.
7. The industry shall send the hazardous waste i.e., ETP Sludge to M/s. HWMP, TSDF, Dundigal by maintaining proper manifest system. Further, the industry shall not store the ETP Sludge for more than 90 days.
8. The industry shall not discharge waste water outside the industry premises under any circumstances.
9. The industry shall immediately provide separate shed with concreted floor for storage Sulphuric Acid and shall ensure that they shall store the Sulphuric Acid containers on a designated concrete lined platform separately and shall not store in an open area

All other conditions stipulated in the original Consent & HW Authorisation Order issued vide reference 1st cited shall remains same.

 **JOINT CHIEF ENVIRONMENTAL ENGINEER**

To
M/s. YSR Seed Processing Plant,
Sy. No. 221/KA, (Pyki),
Mellacheruvu, Gadwal (V & M),
Jogulamba District.
Email: chvishnusharma@gmail.com

Copy to the Environmental Engineer, Regional Office, Hyderabad for information and necessary action. The EE,RO, Hyderabad shall ensure that all the units of ETP are in place before starting the operation by the industry. The EE, RO, Hyderabad shall evaluate the performance of the ETP every fortnight and submit the report to this Office.



TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE: HYDERABAD
 4th Floor, PODUPU BHAVAN, Hyderabad Collectorate Complex S.Road, Hyderabad-500 001.
 Phone No.:040-23205367, e-mail: ee-hyd-tspcb@telangana.gov.in

Order No: 1128-MHB/TSPCB/ROH/CFO/2020- 367

Date:21.10.2020

Sub:	TSPCB – RO-HYD - Consent for Operation (CFO) & Hazardous Waste Authorization (HWA) Order – M/s. Sree Laxmi Srinivasa Ginning Mill, sy-no: 132 & 149, Paramala (GP), Paramala (V), Gadwal (M), Jogulamba Gadwal District – Amendment to CFO Order for change of disposal option of effluents – Issued – Reg.
Ref:	<ol style="list-style-type: none"> 1. Industry’s CFO Order No. 1128/TSPCB/ROH/MBNR/CFO/2018- Date: 29.11.2018 validity upto 31.10.2023 2. Industry’s Amendment Order No. 1128-MHB/TSPCB/ROH/CFO/2020-, Dated: 21.01.2020. 3. TSPCB, Board office, Hyderabad Task Force committee meeting held on 07.02.2020. 4. CFO committee meeting held on 25.07.2020 at TSPCB at Zonal Office, Hyderabad. 5. A mail received from TSPCB, Board Office, Hyderabad on 16.09.2020 forwarding the note approval of the Chairman, TSPCB, Board Office, Hyderabad. 6. TSPCB, Regional Office, Hyderabad report dated 14.08.2020 received through by email dated 03.10.2020 at Zonal office, Hyderabad. 7. CFO committee meeting held on 08.10.2020 at TSPCB at Zonal Office, Hyderabad. 8. Industry's letter dated 08.10.2020

* * *

The Board issued Consent for Operation order to the industry which is engaged in manufacture of Paddy – 500 kg/day, Maize – 500 kg/day, Jowar – 500 kg/day and Cotton Seed – 1 TPD under Water and Air Acts with a validity upto 31.10.2023, vide reference 1st cited.

Vide reference 2nd cited, the Board issued CFO & HWA-Amendment to the industry on submission of undertaking i.e., Amendment for change of mode of disposal of effluents i.e., from M/s. JETL, Jeedimetla to “After treatment in their individual ETP, treated effluents shall be utilized onland for gardening within the industry premises duly meeting the prescribed standards stipulated by the Board / CETP, M/s. JETL, Jeedimetla for further treatment and disposal.”

Vide reference 3rd & 4th cited, as per the recommendations of the Task Force committee, Board Office, the Board issued directions to the industry to stop operating the ETP immediately and send all the pre-treated effluents to M/s. JETL, Jeedimetla, Rangareddy District for treatment and disposal till further directions of the Board. And further directed the Zonal Office to withdraw the amendments issued to the industry regarding disposal of effluents through in-house ETP and final disposal for on-land for irrigation.

Vide reference 5th cited, the Board Office forwarded a mail dated 16.09.2020 forwarded the note approval of the Chairman, TSPCB, Board Office, Hyderabad pertaining to the request of the Cotton Ginning /delinting units, Gadwal for allowing them to operate thier own ETPs to treat the effluents generated from the process. The Chairman ,TSPCB has approved that the cotton ginning units having their own ETP shall be allowed to treat the effluents in their ETP and further directed that the RO shall evaluate the performance of the ETP every fortnight and furnish the report.

This office has forwarded a report to Zonal office, vide reference 6th cited.

The issue was placed in the Consent for Operation Committee meeting held on 08.10.2020 and the Committee noted that Head Office vide mail dated 16.09.2020 forwarded the note approval of Chairperson, TSPCB for issue of amendment to the CFOs to the industries permitting them to treat the effluents in their own ETPs and the EE, RO, Hyderabad may evaluate the sample every fortnight. The Committee after detailed discussions, recommended to issue CFO-Amendment to the industries permitting them to treat the effluents in their own ETPs and the industry shall utilize the treated water in their own industry premises duly meeting the prescribed discharge standards of the Board.

Vide reference 8th cited, the industry has submitted that they have constructed and commissioned the ETP and shall meet the discharge standards of ETP for onland for irrigation within their own industry premises.

Hence, after detailed scrutiny, the Board hereby issues amendment to the CFO order dated: 29.11.2018 vide reference 1st cited is as follows:

Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal	Limiting Standards
1	Washings	1.0 KLD	After pretreatment, shall be sent to M/s. JETL, Jeedimetla, Rangareddy District for further treatment and disposal.	Inlet parameters of CETP prescribed by the Board
2	Domestic	0.5 KLD	Septic tank followed by soak pit	---

Shall be read as

Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal	Limiting Standards
1	Washings	1.0 KLD	Shall treat the waste water in their individual ETP, after treatment the treated effluents shall be utilized onland for gardening within the industry premises duly meeting the prescribed standards stipulated by the Board / CETP, M/s. JETL, Jeedimetla for further treatment and disposal.	<u>For ETP:</u> pH – 5.5 to 9.0 TSS – 200 mg/L BOD – 30 mg/L Oil & Grease – 10 mg/L <u>For CETP, M/s. JETL:</u> Inlet parameters of CETP prescribed by the Board
2	Domestic	0.5 KLD	Septic tank followed by soak pit	---

SCHEDULE-B, Additional Conditions:

1. As committed vide undertaking dated 10.01.2020, the industry shall comply with all the conditions stipulated by the Board.
2. The industry shall treat the waste water in their individual ETP, after treatment the treated effluents shall be utilized onland for gardening within the industry premises duly meeting the prescribed standards stipulated by the Board / CETP, M/s. JETL, Jeedimetla for further treatment and disposal.”
3. The industry shall obtain renewal of M/s. TSDF, Dundigal Membership immediately.
4. The industry shall provide separate energy meter to the ETP and shall submit records to the Regional officer (RO), Hyderabad every month.
5. The industry shall install digital flow meters at water consumption, Inlet of ETP and Outlet of ETP and shall submit the meter readings to the RO, Hyderabad every month.
6. The industry shall maintain records of productions, water consumption, wastewater generation, hazardous waste generation & disposal and shall submit the details at RO, Hyderabad every month.
7. The industry shall abide to the decision of the Hon’ble NGT on the petition filed against de-linting units located at Gadwal & Ieeza surroundings area which is posted on 07.01.2020 and any decisions of the Hon’ble NGT henceforth.
8. The industry shall send the hazardous waste i.e., ETP Sludge to M/s. HWMP, TSDF, Dundigal by maintaining proper manifest system. Further, the industry shall not store the ETP Sludge for more than 90 days.
9. The industry shall not discharge waste water outside the industry premises under any circumstances.
10. The industry shall immediately provide separate shed with concreted floor for storage Sulphuric Acid and shall ensure that they shall store the Sulphuric Acid containers on a designated concrete lined platform separately and shall not store in an open area.
11. As committed vide Bank Guarantee dated 24.12.2019, the industry shall comply with all the conditions and directions stipulated by the Board. The Board shall forfeit the Bank Guarantee submitted by the industry and the CFO issued by the Board shall be revoked if the Board receives any complaint against the industry without any further notice.
12. The industry shall pay Environmental compensation of Rs 5,06,250/- communicated vide letter dated 03.10.2020.

All other conditions stipulated in the original Consent & HW Authorisation Order issued vide reference 1st cited shall remains same.


ENVIRONMENTAL ENGINEER

To
M/s. Sree Laxmi Srinivasa Ginning Mill,
Sy No: 132 & 149, Paramala (GP),
Paramala (V), Gadwal (M),
Jogulamba Gadwal District

Copy to the Joint Chief Environmental Engineer (FAC), TSPCB, Zonal Office, Hyderabad for kind information.



TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE: HYDERABAD
 4th Floor, PODUPU BHAVAN, Hyderabad Collectorate Complex S.Road, Hyderabad-500 001.
 Phone No.:040-23205367, e-mail: ee-hyd-tspcb@telangana.gov.in

Order No: 1218-MHB/TSPCB/ROH/CFO/2020-

365

Date:21.10.2020

Sub:	TSPCB – RO-HYD - Consent for Operation (CFO) & Hazardous Waste Authorization (HWA) Order – M/s. Aparna Cotton Traders , sy-no: 192/ka/2, 192/ka/5, 192/ka/6 , Paramala (GP), Paramala (V), Gadwal (M), Gadwal District Amendment to CFO Order for change of disposal option of effluents – Issued – Reg.
Ref:	<ol style="list-style-type: none"> 1. Industry's CFO Order No. 1128/TSPCB/ROH/MBNR/CFO/2018- Dt: 11.12.2018 validity upto 30.09.2023. 2. Industry's Amendment Order No. 1218-MHB/TSPCB/ROH/CFO/2020-, Dated: 21.01.2020. 3. TSPCB, Board office, Hyderabad Task Force committee meeting held on 07.02.2020. 4. CFO committee meeting held on 25.07.2020 at TSPCB at Zonal Office, Hyderabad. 5. A mail received from TSPCB, Board Office, Hyderabad on 16.09.2020 forwarding the note approval of the Chairman, TSPCB, Board Office, Hyderabad. 6. TSPCB, Regional Office, Hyderabad report dated 14.08.2020 received through by email dated 03.10.2020 at Zonal office, Hyderabad. 7. CFO committee meeting held on 08.10.2020 at TSPCB at Zonal Office, Hyderabad. 8. Industry's letter dated 08.10.2020

* * *

The Board issued Consent for Operation order to the industry which is engaged in manufacture of Finished Cotton Seed - 2 tons/day , Paddy - 2 tons/day & Maize - 2 tons/day under Water and Air Acts with a validity upto 30.09.2023, vide reference 1st cited.

Vide reference 2nd cited, the Board issued CFO & HWA-Amendment to the industry on submission of undertaking i.e., Amendment for change of mode of disposal of effluents i.e., from M/s. JETL, Jeedimetla to “After treatment in their individual ETP, treated effluents shall be utilized onland for gardening within the industry premises duly meeting the prescribed standards stipulated by the Board / CETP, M/s. JETL, Jeedimetla for further treatment and disposal.”

Vide reference 3rd & 4th cited, as per the recommendations of the Task Force committee, Board Office, the Board issued directions to the industry to stop operating the ETP immediately and send all the pre-treated effluents to M/s. JETL, Jeedimetla, Rangareddy District for treatment and disposal till further directions of the Board. And further directed the Zonal Office to withdraw the amendments issued to the industry regarding disposal of effluents through in-house ETP and final disposal for on-land for irrigation.

Vide reference 5th cited, the Board Office forwarded a mail dated 16.09.2020 forwarded the note approval of the Chairman, TSPCB, Board Office, Hyderabad pertaining to the request of the Cotton Ginning /delinting units, Gadwal for allowing them to operate thier own ETPs to treat the effluents generated from the process. The Chairman ,TSPCB has approved that the cotton ginning units having their own ETP shall be allowed to treat the effluents in their ETP and further directed that the RO shall evaluate the performance of the ETP every fortnight and furnish the report.

This office has forwarded a report to Zonal office, vide reference 6th cited.

The issue was placed in the Consent for Operation Committee meeting held on 08.10.2020 and the Committee noted that Head Office vide mail dated 16.09.2020 forwarded the note approval of Chairperson, TSPCB for issue of amendment to the CFOs to the industries permitting them to treat the effluents in their own ETPs and the EE, RO, Hyderabad may evaluate the sample every fortnight. The Committee after detailed discussions, recommended to issue CFO-Amendment to the industries permitting them to treat the effluents in their own ETPs and the industry shall utilize the treated water in their own industry premises duly meeting the prescribed discharge standards of the Board.

Vide reference 8th cited, the industry has submitted that they have constructed and commissioned the ETP and shall meet the discharge standards of ETP for onland for irrigation within their own industry premises.

Hence, after detailed scrutiny, the Board hereby issues amendment to the CFO & HWA order dated: 11.12.2018 vide reference 1st cited is as follows:

Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal	Limiting Standards
1	Washings	0.8 KLD	After pretreatment, shall be sent to M/s. JETL, Jeedimetla, Rangareddy District for further treatment and disposal.	Inlet parameters of CETP prescribed by the Board
2	Domestic	0.2 KLD	Septic tank followed by soak pit	---

Shall be read as

Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal	Limiting Standards
1	Washings	0.8 KLD	Shall treat the waste water in their individual ETP, after treatment the treated effluents shall be utilized onland for gardening within the industry premises duly meeting the prescribed standards stipulated by the Board / CETP, M/s. JETL, Jeedimetla for further treatment and disposal.	<u>For ETP:</u> pH – 5.5 to 9.0 TSS – 200 mg/L BOD – 30 mg/L Oil & Grease – 10 mg/L <u>For CETP, M/s. JETL:</u> Inlet parameters of CETP prescribed by the Board
2	Domestic	0.2 KLD	Septic tank followed by soak pit	---

SCHEDULE-B, Additional Conditions:

1. As committed vide undertaking dated 20.01.2020, the industry shall comply with all the conditions stipulated by the Board.
2. The industry shall treat the waste water in their individual ETP, after treatment the treated effluents shall be utilized onland for gardening within the industry premises duly meeting the prescribed standards stipulated by the Board / CETP, M/s. JETL, Jeedimetla for further treatment and disposal.”
3. The industry shall obtain renewal of M/s. TSDF, Dundigal Membership immediately.
4. The industry shall provide separate energy meter to the ETP and shall submit records to the Regional officer (RO), Hyderabad every month.
5. The industry shall install digital flow meters at water consumption, Inlet of ETP and Outlet of ETP and shall submit the meter readings to the RO, Hyderabad every month.
6. The industry shall maintain records of productions, water consumption, wastewater generation, hazardous waste generation & disposal and shall submit the details at RO, Hyderabad every month.
7. The industry shall abide to the decision of the Hon'ble NGT on the petition filed against de-linting units located at Gadwal & Ieeza surroundings area.
8. The industry shall send the hazardous waste i.e., ETP Sludge to M/s. HWMP, TSDF, Dundigal by maintaining proper manifest system. Further, the industry shall not store the ETP Sludge for more than 90 days.
9. The industry shall not discharge waste water outside the industry premises under any circumstances.
10. The industry shall immediately provide separate shed with concreted floor for storage Sulphuric Acid and shall ensure that they shall store the Sulphuric Acid containers on a designated concrete lined platform separately and shall not store in an open area.
11. As committed vide Bank Guarantee dated 13.01.2020, the industry shall comply with all the conditions and directions stipulated by the Board. The Board shall forfeit the Bank Guarantee submitted by the industry and the CFO issued by the Board shall be revoked if the Board receives any complaint against the industry without any further notice.
12. The industry shall pay Environmental compensation of Rs 5,06,250/- communicated vide letter dated 03.10.2020.

All other conditions stipulated in the original Consent & HW Authorisation Order issued vide reference 1st cited shall remain same.


ENVIRONMENTAL ENGINEER

To
M/s. Aparna Cotton Traders ,
Sy-no: 192/ka/2, 192/ka/5, 192/ka/6 ,
Paramala (GP), Paramala (V),
Gadwal (M), Gadwal District

Copy to the Joint Chief Environmental Engineer, TSPCB, Zonal Office, Hyderabad for kind information.



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

G. Hanmantha Reddy
Joint Chief Environmental Engineer (FAC)

H.No.6-3-1219, Sy.No.TS No.1 Part,
Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad
Phone No: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in

DESPATCHED
ON 19/12/2019

Lr. No. 186-RO-HYD/TSPCB/ZO-HYD/CFO/2019-

735

Date: 19.12.2019

To

M/s. Sree Manikanta Seed Processing Industries,
Sy.No. 184/KHA, Melacheruvu,
Gadwal District.
Email: krantijeevan@gmail.com

Sir,

Sub: - TSPCB – ZOH – TS-IPASS - CFO – M/s. Sree Manikanta Seed Processing Industries, Sy.No. 184/KHA, Melacheruvu, Gadwal District – Request for amendment for disposal option of effluents – Issue of CFO Amendment-Information Called for-Reg.

- Ref:-
1. CFO Order No.186-RO-HYD/TSPCB/ZOH/TS-IPASS/2019-517, dated 04.11.2019 which is valid upto 30.09.2021.
 2. Industry's representation dt. 05.11.2019.
 3. TSPCB, RO, Hyderabad verification report dated: 06.11.2019 received by Zonal Office, Hyderabad on 13.11.2019.
 4. Board office mail dt. 14.11.2019.
 5. CFO Committee meeting held on 27.11.2019 at TSPCB, Zonal Office, Hyderabad.
 6. T.O. Lr. No. 186-RO-HYD/TSPCB/ZO-HYD/CFO/2019-716. Dated: 16.12.2019.
 7. A mail received from the CEE, TSPCB, Board Office on 17.12.2019 forwarding the note approval of the Chairman, TSPCB, Board Office.
 8. CFO Committee meeting held on 18.12.2019 at TSPCB, Zonal Office, Hyderabad.

* * *

The Board issued Consent for Operation order (CFO) to M/s. Sree Manikanta Seed Processing Industries, Sy.No. 184/KHA, Melacheruvu, Gadwal District under Water and Air Acts, which is engaged in Seed Processing with a validity upto 30.09.2021, vide reference 1st cited.

The industry has submitted a representation requesting the Board for amendment to the CFO & HWA order for changing the disposal option of waste water i.e from CETP, JETL to self ETP treatment and disposal of hazardous waste from TSDF, Dundigal to Cement industries authorised by TSPCB, vide reference 2nd cited. The EE, RO, Hyderabad has forwarded a report to this office, vide reference 3rd cited.

The issue was placed in the Consent for Operation Committee meeting held on 16.10.2019 and examined the request made by the industry for change of disposal option of effluents and hazardous waste. After detailed discussions, the committee recommended to issue amendment to the CFO & HWA on submission of certain information. The committee recommended that the treated effluents shall be recycled back into the process and shall avoid discharges of effluents in the premises.

This office has requested the Member Secretary, TSPCB, Board Office to kindly clarify whether to issue CFO amendment to the industries for changing the disposal option of effluents

to their own ETP and utilize the treated effluents for onland gardening and change of disposal option of solid waste. vide reference 8th cited.

The issue was placed in the Consent for Operation Committee meeting held on 27.11.2019 and examined the representation and request of the industry for change of disposal option of effluents to utilize treated waste water for onland irrigation/greenbelt within their own lands and also for disposal option for solid hazardous waste.

After detailed discussions, the committee recommended to issue amendment to the CFO & HWA order, once the decision is received from the Member Secretary, TSPCB, Board Office whether to issue CFO amendment to the above industry for changing the disposal option of effluents to their own ETP and for onland gardening and change of disposal option for solid hazardous waste.

Subsequently, a mail has been received from the CEE, TSPCB, Board office on 17.12.2019 forwarding the note approval of the Chairman, TSPCB for taking necessary action with the following:

“Units that have installed individual ETPs may be permitted subject to fulfilling the conditions at para 55 X, as proposed by RO / Others to send it to CETP and submit proof on regular basis”.

As per Para 55 X of note file ante:

- The industry shall provide separate energy meter to the ETP.
- The industries shall install digital flow meters at water consumption, Inlet of ETP and Outlet of ETP.
- The industries shall maintain records of productions, water consumption and wastewater generation and its treatment.
- The petition filed before Hon'ble NGT against de-linting units located at Gadwal & Ieeza surroundings area is posted on 07.01.2020.

The above issue was placed before the CFO committee meeting held on 18.12.2019. The committee noted the following:

- Note approval of the Chairman, TSPCB, Board Office.
- The industry has obtained membership of TSDF expired on 14.11.2018. Subsequently, the industry has not extended the TSDF membership.
- The industry has not submitted Bank Guarantee.

After detailed discussions, the committee recommended to issue CFO & HWA-Amendment to the industry on submission of undertaking and Bank Guarantee of Rs. 1.0 Lakh i.e., Amendment for change of mode of disposal of effluents i.e., from M/s. JETL, Jeedimetla to “after treatment in their individual ETP, treated effluents shall be utilized onland for gardening within the industry premises duly meeting the prescribed standards stipulated by the Board / CETP, M/s. JETL, Jeedimetla for further treatment and disposal.”

1. The industry shall submit the Bank Guarantee of Rs.1.0 lakh (Rupees one lakh only) immediately at Regional officer (RO), Hyderabad at Regional Office, Hyderabad with a validity period of 12 months towards compliance of conditions stipulated by the Board.
2. The industry shall submit undertaking on a Rs. 100/- non- judicial stamp paper on the following points:
 - i. *The industry shall treat the waste water in their individual ETP, after treatment the treated effluents shall be utilized onland for gardening within the industry premises duly meeting the prescribed standards stipulated by the Board / CETP, M/s. JETL, Jeedimetla for further treatment and disposal.*
 - ii. *The industry shall obtain renewal of M/s. TSDF, Dundigal Membership immediately.*
 - iii. *The industry shall provide separate energy meter to the ETP and shall submit records to the Regional officer (RO), Hyderabad every month.*
 - iv. *The industry shall install digital flow meters at water consumption, Inlet of ETP and Outlet of ETP and shall submit the meter readings to the RO, Hyderabad every month.*

- v. *The industry shall maintain records of productions, water consumption, wastewater generation, hazardous waste generation & disposal and shall submit the details at RO, Hyderabad every month.*
- vi. *The industry shall abide to the decision of the Hon'ble NGT on the petition filed against de-linting units located at Gadwal & Ieeza surroundings area which is posted on 07.01.2020 and any decisions of the Hon'ble NGT henceforth.*
- vii. *The industry shall send the hazardous waste i.e., ETP Sludge to M/s. HWMP, TSDF, Dundigal by maintaining proper manifest system. Further, the industry shall not store the ETP Sludge for more than 90 days.*
- viii. *The industry shall not discharge waste water outside the industry premises under any circumstances.*
- ix. *The industry shall immediately provide separate shed with concreted floor for storage Sulphuric Acid and shall ensure that they shall store the Sulphuric Acid containers on a designated concrete lined platform separately and shall not store in an open area.*

In view of the above, you are directed to submit the above information within 1 week to this office marking a copy to the Regional Office, TSPCB, Hyderabad. If the industry fails to furnish the information within the stipulated time, the industry has to again re-submit their representation.

It is also brought to your notice that operation of the industry without having valid consents of the Board is violation of Section 25/26 of Water Act and Section 21/22 of Air Act which is punishable under section 44 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 37 of the Air (Prevention and Control of Pollution) Act, 1981.

Yours faithfully,


J.T. CHIEF ENVIRONMENTAL ENGINEER (FAC)

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, Regional Office, Hyderabad for information and necessary action.



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

G. Hanmantha Reddy
Joint Chief Environmental Engineer (FAC)

H.No.6-3-1219, Sy.No.TS No.1 Part,
Block - C, Ward No.91,
Near Country Club, Uma Nagar,
Begumpet, Hyderabad
Phone No: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in

DESPATCHED
ON 19/12/2019

Lr. No. 570-MHB/TSPCB/ZO-HYD/CFO/2019- 732

Date: 19.12.2019

To

M/s. Sri Laxmi Venkateshwara Seed Processing Unit,
Sy. No. 184 & 185, Paramala (V),
Gadwal (M), Jogulamba District.
Email: venkatreddykuchukulla@gmail.com

Sir,

Sub: - TSPCB – ZOH – TS-iPASS - CFO – M/s. Sri Laxmi Venkateshwara Seed Processing Unit, Sy. No. 184 & 185, Paramala (V), Gadwal (M), Jogulamba District – Request for amendment for disposal option of effluents – Issue of CFO Amendment-information Called for - Reg.

- Ref:-
1. Industry's CFO Order No. 570-MHB/TSPCB/ZOH/CFO/2016-1259, Dt: 19.11.2016.
 2. Industry's representation for amendment of CFO received by TSPCB, RO, Hyderabad on 09.10.2019.
 3. TSPCB, RO, Hyderabad verification report date 14.10.2019 received by Zonal Office, Hyderabad on 14.10.2019.
 4. CFO Committee meeting held on 16.10.2019 at TSPCB, Zonal Office, Hyderabad.
 5. T.O. Lr. No. 570-MHB/TSPCB/ZO-HYD/CFO/2019-529. Dated: 29.10.2019.
 6. Industry's representation Dated: 05.11.2019
 7. TSPCB, RO, Hyderabad verification report date 06.11.2019 received by Zonal Office, Hyderabad on 07.11.2019
 8. Board office mail dt. 14.11.2019.
 9. CFO Committee meeting held on 27.11.2019 at TSPCB, Zonal Office, Hyderabad.
 10. T.O. Lr. No. 570-MHB/TSPCB/ZO-HYD/CFO/2019-649. Dated: 04.12.2019.
 11. A mail received from the CEE, TSPCB, Board Office on 17.12.2019 forwarding the note approval of the Chairman, TSPCB, Board Office.
 12. CFO Committee meeting held on 18.12.2019 at TSPCB, Zonal Office, Hyderabad.

* * *

The Board issued Consent for Operation order to the industry which is engaged in manufacture of Cotton Seed - 40,000 MTA, Jawar - 1,000 MTA, Maize - 4,000 MTA and Paddy - 4,000 MTA under Water and Air Acts with a validity upto 30.11.2021. vide reference 1st cited.

The industry has submitted a representation requesting the Board for amendment to the CFO & HWA order for changing the disposal option of waste water ie from CETP, JETL to self ETP treatment and disposal of hazardous waste from TSDF, Dundigal to Cement industries authorised by TSPCB, vide reference 2nd cited. The EE, RO, Hyderabad has forwarded a report to this office, vide reference 3rd cited.

The issue was placed in the Consent for Operation Committee meeting held on 16.10.2019 and examined the request made by the industry for change of disposal option of effluents and hazardous waste. After detailed discussions, the committee recommended to issue amendment to the CFO & HWA on submission of certain information. The committee recommended that the treated effluents shall be recycled back into the process and shall avoid discharges of effluents in the premises.

This office has requested the Member Secretary, TSPCB, Board Office to kindly clarify whether to issue CFO amendment to the industries for changing the disposal option of effluents to their own ETP and utilize the treated effluents for onland gardening and change of disposal option of solid waste, vide reference 8th cited.

The issue was placed in the Consent for Operation Committee meeting held on 27.11.2019 and examined the representation and request of the industry for change of disposal option of effluents to utilize treated waste water for onland irrigation/greenbelt within their own lands and also for disposal option for solid hazardous waste.

After detailed discussions, the committee recommended to issue amendment to the CFO & HWA order, once the decision is received from the Member Secretary, TSPCB, Board Office whether to issue CFO amendment to the above industry for changing the disposal option of effluents to their own ETP and for onland gardening and change of disposal option for solid hazardous waste.

Subsequently, a mail has been received from the CEE, TSPCB, Board office on 17.12.2019 forwarding the note approval of the Chairman, TSPCB for taking necessary action with the following:

“Units that have installed individual ETPs may be permitted subject to fulfilling the conditions at para 55 X, as proposed by RO / Others to send it to CETP and submit proof on regular basis”

As per Para 55 X of note file ante:

- The industry shall provide separate energy meter to the ETP.
- The industries shall install digital flow meters at water consumption, Inlet of ETP and Outlet of ETP.
- The industries shall maintain records of productions, water consumption and wastewater generation and its treatment.
- The petition filed before Hon'ble NCT against de-linting units located at Gadwal & Iecza surroundings area is posted on 07.01.2020.

The above issue was placed before the CFO committee meeting held on 18.12.2019. The committee noted the following:

- Note approval of the Chairman, TSPCB, Board Office.
- The industry's TSDF Membership Expired on 10.04.2017.
- The industry has submitted Bank Guarantee of Rs.1.0 lakhs which is expired on 14.02.2018.

After detailed discussions, the committee recommended to issue CFO & HWA-Amendment to the industry on submission of undertaking and Bank Guarantee of Rs. 1.0 Lakh i.e., Amendment for change of mode of disposal of effluents i.e., from M/s. JETL, Jeedimetla to “after treatment in their individual ETP, treated effluents shall be utilized onland for gardening within the industry premises duly meeting the prescribed standards stipulated by the Board / CETP, M/s. JETL, Jeedimetla for further treatment and disposal.”

1. The industry shall re-validate the Bank Guarantee of Rs.1.0 lakh (Rupees one lakh only) which has expired on 14.02.2018, immediately and submit at Regional Office, Hyderabad with a validity period of 12 months towards compliance of conditions stipulated by the Board.

2. The industry shall submit undertaking on a Rs. 100/- non-judicial stamp paper on the following points:
- i. The industry shall treat the waste water in their individual ETP, after treatment the treated effluents shall be utilized onland for gardening within the industry premises duly meeting the prescribed standards stipulated by the Board / CETP, M/s. JETL, Jeedimetla for further treatment and disposal."
 - ii. The industry shall obtain renewal of M/s. TSDF, Dundigal Membership immediately.
 - iii. The industry shall provide separate energy meter to the ETP and shall submit records to the Regional officer (RO), Hyderabad every month.
 - iv. The industry shall install digital flow meters at water consumption, Inlet of ETP and Outlet of ETP and shall submit the meter readings to the RO, Hyderabad every month.
 - v. The industry shall maintain records of productions, water consumption, wastewater generation, hazardous waste generation & disposal and shall submit the details at RO, Hyderabad every month.
 - vi. The industry shall abide to the decision of the Hon'ble NGT on the petition filed against de-lining units located at Gadwal & Ieeza surroundings area which is posted on 07.01.2020 and any decisions of the Hon'ble NGT henceforth.
 - vii. The industry shall send the hazardous waste i.e., ETP Sludge to M/s. HWMP, TSDF, Dundigal by maintaining proper manifest system. Further, the industry shall not store the ETP Sludge for more than 90 days.
 - viii. The industry shall not discharge waste water outside the industry premises under any circumstances.
 - ix. The industry shall immediately provide separate shed with concreted floor for storage Sulphuric Acid and shall ensure that they shall store the Sulphuric Acid containers on a designated concrete lined platform separately and shall not store in an open area.

In view of the above, you are directed to submit the above information within 1 week to this office marking a copy to the Regional Office, TSPCB, Hyderabad. If the industry fails to furnish the information within the stipulated time, the industry has to again re-submit their representation.

It is also brought to your notice that operation of the industry without having valid consents of the Board is violation of Section 25/26 of Water Act and Section 21/22 of Air Act which is punishable under section 44 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 37 of the Air (Prevention and Control of Pollution) Act, 1981.

Yours faithfully,



J.T. CHIEF ENVIRONMENTAL ENGINEER (FAC)

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, Regional Office, Hyderabad for information and necessary action.



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

D. Krupanand

Joint Chief Environmental Engineer

H.No.6-3-1219, T.S.No.1, Part, Block "C",
Ward No.91, Begumpet, Umanagar,
Near Country Club, Hyderabad - 500 016
Phone No: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in

DESPATCHED

ON 23/09/2020

Lr. No. 605-MHB/TSPCB/ZOH/TS-iPASS/CFO/2020-

246

Date: 23.09.2020

To

M/s. Sree Balaji Ginning Mill,
Sy. No. 888/B2, Ieeja (V&M),
Jogulamba Gadwal District.
Email Id: teja.adsorptive@gmail.com

Sir,

Sub: - TSPCB – ZOH – TS-iPASS – CFO – M/s. Sree Balaji Ginning Mill, Sy. No. 888/B2, Ieeja (V&M), Jogulamba Gadwal District - Issue of CFO – Information called for - Reg.

Ref:-

1. Industry's CFO application received through TS-iPASS on 21.08.2020 at TSPCB, RO, Hyderabad.
2. TSPCB, RO, Hyderabad verification report dt.03.09.2020 and received by Zonal Office, Hyderabad on 03.09.2020.
3. CFO Committee meeting held on 08.09.2020 at TSPCB, Zonal Office, Hyderabad.

* * *

The Consent for Operation Committee in its meeting held on 08.09.2020 examined the CFO & HWA application submitted by the industry under Water and Air Acts and committee recommended to issue CFO & HWA order upto 31.03.2025 to the industry on submission of the following information:

- *The industry shall pay the balance consent fee as required under G.O.Ms. No. 22, dated: 09.07.2018 issued by EFS&T Dept. at TSPCB, Regional Office, Hyderabad and shall submit a copy of the same to this office.*
- *The industry shall submit the copy of membership obtained from CETP, M/s. JETL, Jeedimetla, Medchal-Malkajgiri District for further treatment and disposal of the effluents.*

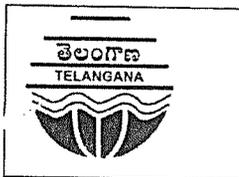
In view of the above, you are directed to submit the above information within 1 week to this office marking a copy to the Regional Office, TSPCB, Hyderabad. If the industry fails to furnish the information within the stipulated time, the CFO application filed by the industry will be returned back to the industry. The industry has to again re-submit the CFO application along with complete information sought by the Board. However, the CFO fees already paid by the industry to the Board will be considered and adjusted at the time of re-submission of the CFO application.

It is also brought to your notice that operation of the industry without having valid consents of the Board is violation of Section 25/26 of Water Act and Section 21/22 of Air Act which is punishable under section 44 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 37 of the Air (Prevention and Control of Pollution) Act, 1981.

Yours faithfully,

JT. CHIEF ENVIRONMENTAL ENGINEER

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the General Manager, District Industries Centre, Mahaboobnagar for information.
Copy to the Environmental Engineer, TSPCB, RO, Hyderabad for information and necessary action.



TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE: HYDERABAD
 4th Floor, PODUPU BHAVAN, Hyderabad Collectorate Complex S.Road, Hyderabad-500 001.
 Phone No.:040-23205367, e-mail: ee-hyd-tspcb@telangana.gov.in

By Regd. Post with Ack. Due

Order No:934-MHB/TSPCB/ROH/CFO/2020-310

Date:26.09.2020.

Sub:	TSPCB – RO-HYD - Consent for Operation (CFO) & Hazardous Waste Authorization (HWA) Order – M/s. Sri Sai Ram Ginning and Processing unit, Sy.No.891/A, 891/B, Ieeza (V&M), Jogulamba Gadwal District –Information called for – Reg.
Ref:	<ol style="list-style-type: none"> 1. Industry’s CFO Order No. 934/TSPCB/ROH/MBNR/2016- Dt: 01.12.2016. 2. A mail received from the CEE, TSPCB, Board Office on 07.12.2019 forwarding the note approval of the Chairman, TSPCB, Board Office. 3. CFO Committee meeting held on 18.12.2019 at TSPCB, Zonal Office, Hyderabad. 4. T.O. Lr.No.11-HYD/TSPCB/RO-HYD/2020-1082, dated 13.01.2020. 5. Petition filed before Hon’ble NGT, Chennai vide O.A. No.43/2019 by Sri P. Madhusudhan Reddy. 6. Hon’ble NGT, Chennai Orders dated 07.01.2020. 7. TSPCB, Board Office, Hyderabad Task Force Committee meeting held on 07.02.2020. 8. CFO Committee meeting held on 25.07.2020 at TSPCB, Zonal Office, Hyderabad. 9. TSPCB, Board Office, Hyderabad mail dated 16.09.2020.

* * *

With reference to 1st cited, the Board has issued Consent for Operation order to the industry which is engaged in manufacture of Ginning of Cotton Kapas – 6000 MTA, Processing of Cotton Seed – 4000 MTA, Processing of Maize Seed – 2000 MTA and Processing of Paddy Seed – 2000 MTA under Water and Air Acts with a validity upto 30.11.2021.

Vide reference 2nd cited, a mail has been received from the CEE, TSPCB, Board Office on 17.12.2019 forwarding the note approval of the Chairman, TSPCB for issue of amendment for discharge of disposal of effluents from M/s. JETL, Jeedimetla to Effluent Treatment Plant (ETP).

Vide reference 3rd cited, the committee recommended to issue CFO & HWA-Amendment to the industry on submission of undertaking and Bank Guarantee of Rs.1.0 Lakh i.e., Amendment for change of mode of disposal of effluents i.e., from M/s. JETL, Jeedimetla to “after treatment in their individual ETP, treated effluents shall be utilized onland for gardening within the industry premises duly meeting prescribed standards stipulated by the Board / CETP, M/s. JETL, Jeedimetla for further treatment and disposal.

Vide reference 4th cited, this office has sought information for issue of CFO amendment to the industry. But, till date the industry has not submitted clarification.

Vide reference 5th cited, Sri P. Madhusudhan Reddy filed a petition before the Hon’ble NGT vide O.A. No.43/2019 alleged that the cotton seed industries operating in Jogulamba Gadwal District of Telangana are causing pollution. Based on the grievances made by the petitioner, the Hon’ble NGT vide order dated November 15, 2019 Constituted a Committee. Accordingly, the Committee inspected the 23 Cotton Ginning & Cotton Seed processing Industries in Gadwal and Ieeja Town during December, 02-05, 2019. The detailed Joint Monitoring submitted report before the Hon’ble NGT, South Zone, Chennai.

The above case came for hearing on 07.01.2020. The Hon’ble NGT issued following orders Vide reference 6th cited.

“.....
The Telangana State Pollution Control Board (TSPCB) is directed to submit a detailed action taken report on the basis of the observations and recommendations made by the Joint Committee in respect of the erring industries including imposing of environmental compensation and if the soil is contaminated and any remedial measure is required, what steps is to be taken for removing the contamination and restore the soil back to the original condition. If they want the help of any Expert for the same, the Committee is at liberty to use the service of the Expert for this service. The Committee is directed to consider the question of remedial measure for restoration of damage if any caused and assessment of compensation and on that basis, the TSPCB is directed to take action against the erring units in accordance with law. TSPCB is also directed to submit the further action taken report as directed within a period of two months. We are not expressing any opinion regarding the consideration of the application for consent to operate or consent to establishment of the ETP. If any applications are submitted by the units, the regulating authority is at liberty pass appropriate orders in those applications in accordance with law and pendency of this application is not bar for the same. But it must be done in done in accordance with law. For consideration of the report post the matter on 25.03.2020”.

Vide reference 7th cited, after detailed discussions, the committee recommended that as per directions of the Hon'ble NGT, Environmental Compensation may be assessed and imposed on the industry for period during which the industry was non-compliant, as per the guidelines issued by CPCB. The Committee further recommended to issue certain directions to the industry. As per the recommendation of the committee, the Board issued directions to the industry to stop operating the ETP immediately and send all the pre-treated effluents to M/s. JETL, Jeedimetla, Rangareddy District for treatment and disposal till further directions of the Board.

Subsequently, the Board has directed to permit the industry to treat effluents in their own modified ETP as per Hon'ble NGT directions vide reference 9th cited.

In view of the above, you are directed to submit information sought by this office on 13.01.2020. Further, also directed to not to operate ETP without obtaining CFO amendment of the Board, failing which action will be initiated under Section 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 and under Section 33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 without any further notice, in the interest of public health and environment.

afe


ENVIRONMENTAL ENGINEER

To
M/s. Sri Sai Ram Ginning and Processing unit,
Sy.No.891/A, 891/B, Ieeza (V&M),
Jogulamba Gadwal District

Copy submitted to :

- 1) The Chief Environmental Engineer, TSPCB, Board Office, Hyderabad for kind information and necessary action.
- 2) The Joint Chief Environmental Engineer, TSPCB, Zonal Office, Hyderabad for kind information and necessary action.



**TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD**

D. Krupanand
Joint Chief Environmental Engineer

H.No.6-3-1219, T.S.No.1, Part, Block "C",
Ward No.91, Begumpet, Umanagar,
Near Country Club, Hyderabad - 500 016
Phone No: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in

DESPATCHED
ON 16/10/2020

CONSENT & AUTHORIZATION ORDER – RED CATEGORY

Consent Order No: 635-MHB/TSPCB/ZOH/TS-iPASS/CFO/2020-300 Date: 16.10.2020

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to:

**M/s. Sai Laxmi Venkateshwara Processing Plant,
Sy. No. 894/B, Medikonda Road, Ieeja (V&M),
Jogulamba Gadwal District**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal	Limiting Standards
1	Washings	2.0 KLD	Shall treat the waste water in their individual ETP, after treatment the treated effluents shall be utilized onland for gardening within the industry premises duly meeting the prescribed standards stipulated by the Board / CETP, M/s. JETL, Jeedimetla, Medcha;-Malkajgiri District for further treatment and disposal.	For ETP: pH – 5.5 to 9.0 TSS – 200 mg/L BOD – 30 mg/L Oil & Grease – 10 mg/L For CETP, M/s. JETL: Inlet parameters of CETP prescribed by the Board.
2	Domestic effluents	1.0 KLD	Septic tank followed by soak pit.	---

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow	Emission Standards
1	Attached to DG Set of capacity - 250 KVA	---	SPM – 115 mg/Nm ³

iii) Hazardous Waste Authorization: (Form – 2 [See Rule 6(2)]):

M/s. Sai Laxmi Venkateshwara Processing Plant, Sy. No. 894/B, Medikonda Road, Ieeja (V&M), Jogulamba Gadwal District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

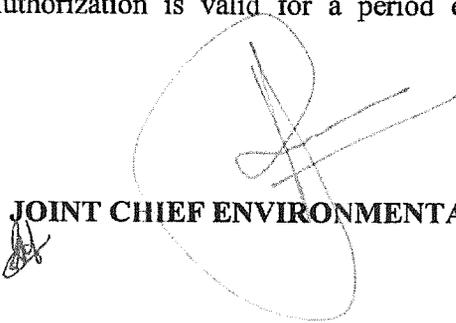
S. No.	Name and quantity of the Hazardous waste	Stream	Disposal option
1	Waste Oil (50 LPA)	5.1 of Sch-I	Shall be sent to authorized waste oil Re-Processors / Re-cycling units.
2	ETP sludge (1 TPM)	35.3 of Sch-I	Shall be sent to M/s. HWMP (TSDf), Dundigal, Rangareddy District.

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only:

Sl. No.	Product & By product	Total Capacity
1.	Cotton Ginning	10000 TPA
2.	Seed Processing	300 TPA

This combined order of Consent and Authorization is valid for a period ending with the **28.02.2025**


JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules A, B & C

To
M/s. Sai Laxmi Venkateshwara Processing Plant,
Sy. No. 894/B, Medikonda Road, Ieeja (V&M),
Jogulamba Gadwal District.
Email Id: technicalae@gmail.com

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the General Manager, District Industries Centre, Mahaboobnagar for information.
Copy to the Environmental Engineer, Regional Office, Hyderabad for information and necessary action. The EE,RO, Hyderabad shall ensure that all the units of ETP are in place before starting the operation by the industry. The EE, RO, Hyderabad shall evaluate the performance of the ETP every fortnight and submit the report to this Office.

SCHEDULE - A

1. The applicant shall make applications **through online** for renewal of consent (under Water and Air Acts) and Authorization under HWM Rules **atleast 120 days before the date of expiry of this order**, along with prescribed fee under Water and Air Acts for obtaining consent of the Board **along with detailed compliance to the conditions stipulated in the CFO.**
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. a) All the fugitive emissions shall be controlled with proper measures.
b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
5. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
6. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order **or** the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
7. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
8. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
9. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule - B of this order at regular intervals.
b) The industry shall maintain following records to accessible to the Board, whenever required.
 1. Analysis reports of waste water/ emissions.
 2. Log book for operation of pollution control systems.
 3. Inspection book.
10. The applicant shall set up **THREE** Ambient Air Quality Monitoring Stations for continuous recording of relevant critical parameters mentioned in Schedule - B as per the CPCB guidelines and submit monthly reports.
11. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
12. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.
13. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-

compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.

14. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
15. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
16. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
17. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
18. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.
19. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.
20. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.
21. The occupier shall prepare / update an emergency preparedness plan for safe handling of hazardous waste from time to time and submit the same to TSPCB. Emergency preparedness plan must be implemented immediately whenever there is fire, explosion or release of hazardous waste or hazardous waste constituents, which could endanger to human health or environment.
22. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.
23. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.
24. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:
 - i . Number of containers received.
 - ii . Date and method of detoxification.
 - iii . Name of agencies to whom containers were sold with quantities.
 - iv . Transportation particulars.
25. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.
26. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.

27. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.
28. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.
29. The industry shall comply with the provisions of Batteries (Management and Handling) Rules, 2001.
30. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
31. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
32. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
33. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.
34. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

Special Conditions:

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities prescribed below:

Sl. No.	Purpose	Total quantity
1.	Process & Washings	7.0 KLD
2.	Green belt	1.0 KLD
3.	Domestic	2.0 KLD
Total		10.0 KLD

The Industry shall maintain separate water meters for the above areas and maintain records.

2. The industry shall remit water Cess as per the assessment orders as and when issued by Board.
3. The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Chimney No.	Parameter	Emission Standards (mg/Nm ³)
1	SPM	115

4. The industry shall comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets more than 800 KW

shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.

5. The industry should comply with the National ambient air quality standards as per MoEF, GoI notification dated. 18.11.2009 along the premises of the factory as prescribed below:

S. No.	Parameters	Standards in $\mu\text{g}/\text{m}^3$
1	Particulate Matter(PM_{10})	100
2	Particulate Matter ($\text{PM}_{2.5}$)	60
3	SO_2	80
4	NO_x	80

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)

Night time (10 PM to 6 AM) - 70 dB (A).

6. The industry shall manufacture only consented products and shall produce within the consented capacities. Under no circumstances, the industry shall manufacture any unconsented products without obtaining CFE & CFO of the Board.
7. The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous and other Wastes (Management Transboundary Movement) Rules, 2016.
8. **The industry shall operate only after obtaining revocation of closure orders.**
9. As committed vide undertaking dated 23.01.2020, the industry shall comply with all the conditions stipulated by the Board.
10. The industry shall treat the waste water in their individual ETP, after treatment the treated effluents shall be utilized onland for gardening within the industry premises duly meeting the prescribed standards stipulated by the Board / CETP, M/s. JETL, Jeedimetla for further treatment and disposal.
11. The industry shall provide separate energy meter to the ETP.
12. The industry shall install digital flow meters at water consumption, Inlet of ETP and Outlet of ETP.
13. The industry shall maintain records of productions, water consumption, wastewater generation, hazardous waste generation & disposal and shall submit the details at RO, Hyderabad every month.
14. The industry shall abide to the decision of the Hon'ble NGT on the petition filed against de-linting units located at Gadwal & Ieeza surroundings area which is posted on 07.01.2020 and any decisions of the Hon'ble NGT henceforth.
15. The industry shall send the hazardous waste i.e., ETP Sludge to M/s. HWMP, TSDF, Dundigal by maintaining proper manifest system. Further, the industry shall not store the ETP Sludge for more than 90 days.
16. The industry shall not discharge waste water outside the industry premises under any circumstances.
17. The industry shall immediately provide separate shed with concreted floor for storage Sulphuric Acid and shall ensure that they shall store the Sulphuric Acid containers on a designated concrete lined platform separately and shall not store in an open area.
18. The industry shall not discharge any wastewater outside the premises under any circumstances.
19. The industry shall not dispose any solid waste outside the factory premises.
20. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
21. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area during monsoon season of every year.
22. The industry should maintain the following records and the same should be made available to the Board Officials during the inspection.

- a) Daily production details, RG-I records and Central Excise Returns.
 - b) Quantity of effluents generated and lifted to M/s. JETL, Jeedimetla.
 - c) Log Books for pollution control systems.
 - d) Daily solid waste generated and disposed to M/s. TSDF, Dundigal.
23. The industry shall maintain good house keeping & maintain proper records for hazardous waste stated in the authorization.
 24. The industry shall submit Environmental Statement in Form V before 30th September every year as per Rule No.14 of Environmental (Protection) Act, 1986.
 25. The following rules and regulations notified by the MoE&F, GoI shall be implemented.
 - a) Solid Waste Management Rules, 2016.
 - b) Construction and Demolition Waste Management Rules, 2016.
 - c) Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 & its amendments.
 - d) Batteries (Management & Handling) Amendment Rules, 2010 & its amendments.
 - e) E-Waste (Management) Rules, 2016.
 - f) Bio-Medical Waste Management Rules, 2016 & its amendments.
 - g) Plastic Waste Management Rules, 2016 & its amendments.
 26. The industry shall carryout monthly environmental monitoring by a National Accreditation Board for Laboratories (NABL) and Ministry of Environment & Forest (MoEF) approved laboratories only and shall submit monthly reports to the Board.
 27. The industry shall take necessary measures to control fugitive emissions.
 28. The industry shall take all precautionary and safety measures during process operations.
 29. The industry shall comply with the ambient air quality standards in respect of noise, as stipulated in the Environment (Protection) Rules, 1986.
 30. The industry shall comply with all the directions issued by the Board from time to time.
 31. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
 32. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
 33. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.

SCHEDULE - C
(See Rule 6(2))

(Conditions of Authorization for occupier or operator handling hazardous wastes)

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016.
3. The industry shall not sell the used empty drums / barrels / liners / bags / Bottle etc. to outside parties & vendors for reuse, instead they shall discard the same to avoid reuse, which is resorting in illegal dumping of Hazardous Waste and shall dispose the same directly to authorized recyclers only.
4. The industry shall ensure for proper labelling of Hazardous Waste / other waste containers with particulars of industry & type of Waste along with characteristics, while storage & transporting the waste to Recyclers / TSDF / Cement Industries.
5. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.

6. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors / Recyclers.
7. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
8. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
9. The industry shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to Board Office and concerned Regional Office.
10. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorisation.
11. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 and file annual returns in Form- 4 Rules 6(5), 13(8), 16(6) and 20(2) as per of the Hazardous & other wastes (Management, Transboundary Movement) Rules, 2016.
12. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.
13. The industry shall dispose the e-waste to authorized recyclers / re-processors only.


JOINT CHIEF ENVIRONMENTAL ENGINEER

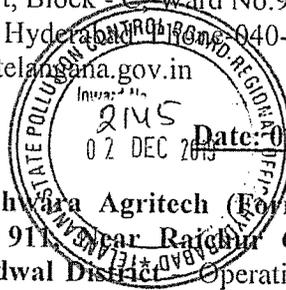
To
M/s. Sai Laxmi Venkateshwara Processing Plant,
Sy. No. 894/B, Medikonda Road, Ieeja (V&M),
Jogulamba Gadwal District.



**TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD**

H.No.6-3-1219, Sy.No.TS No.1 Part, Block - C, Ward No.91,
Near Country Club, Uma Nagar, Begumpet, Hyderabad-500040-23402495
Email: jccc-zhyd-tspcb@telangana.gov.in

Order No. 15-MBNR/TSPCB/ZO-HYD/TF/2019- 642



Sub: TSPCB - ZO - Hyderabad - M/s. Vigneshwara Agritech (Formerly M/s. Laxmi Prasanna Ginning Mills), Sy.No. 911, Near Raichur Chowrasta, Bharath Petrol pump, Ieeja (V & M), Gadwal District. Operating industry without obtaining CFE & CFO of the Board as required under Water (Prevention and Control of Pollution) Act, 1974 and under Air (Prevention and Control of Pollution) Act, 1981 - **CLOSURE ORDERS - ISSUED** - Reg.

- Ref:**
1. Hon'ble NGT, Chennai orders passed in O.A. No. 106 to 112 of 2016 (SZ) Dated: 25.01.2017.
 2. CPCB Lr. No. B-29016/04/06/IPC-I/10597-10636, Dt: 03.03.2017.
 3. A complaint from villagers of, Ieeja, Petrol pump chowrasta, Gadwal District against the industry regarding air pollution and sound nuisance.
 4. TSPCB, RO, Hyderabad issued notice on 08.11.2018.
 5. TSPCB, RO, Hyderabad Lr. No.11/TSPCB/ROH/GDWL/2018- dated 12.12.2018.
 6. TSPCB, Zonal office has issued directions to Order No.15-MHB/TSPCB/ZO-HYD/2019-2330 on 22.01.2019.
 7. TSPCB, RO, Hyderabad Lr. No.11/TSPCB/ROH/GDWL/2019- Date: 19.02.2019.
 8. Again, complaint filed by Sri Shiva ram prasad and other villagers of, Ieeja, Petrol pump Gadwal District against the industry regarding air pollution and sound nuisance on 9.11.2019.
 9. The mail received from Board office on 16.11.2019 & 20.11.2019.
 10. Inspection of the Board Officials on 19.11.2019.
 11. TSPCB, RO, Hyderabad report dated 22.11.2019, received by Zonal Office, Hyderabad on 23.11.2019.
 12. Task Force Committee meeting held on 27.11.2019 at TSPCB, Zonal Office, Hyderabad.

1732-3
for
3/12

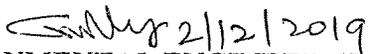
* * *

1. **WHEREAS**, you are operating the industry in the name of M/s. Vigneshwara Agritech (Formerly M/s. Laxmi Prasanna Ginning Mills), Sy.No. 911, Near Raichur Chowrasta, Bharath Petrol pump, Ieeja (V & M), Gadwal District which is engaged in Ginning and Seed processing activity.
2. **WHEREAS**, vide reference 1st cited, the Hon'ble NGT, Chennai issued orders that operating the unit without valid "Consent" is against the provisions of Water Act as well as Air Act.
3. **WHEREAS**, vide reference 2nd cited, CPCB issued certain directions to Telangana State Pollution Control Board "not to continue operations of the industries, till they obtain Consent of Operation (CFO)"
4. **WHEREAS**, vide reference 3rd cited, a complaint from villagers of, Ieeja, Petrol pump chowrasta, Gadwal District against the M/s. Vigneshwara Agritech (Formerly M/s. Laxmi prasanna Ginning Mills), Sy. No. 911, Near Raichur chowrasta, Bharath Petrol pump, Ieeja (V & M), Gadwal District regarding air pollution and sound nuisance and issued notice to the industry on 08.11.2018 for not having CFE & CFO of the Board, vide reference 4th cited.
5. **WHEREAS**, vide reference 5th cited, the Board has forwarded report to the Zonal office for the following general observation:
 - i. M/s. Vigneshwara Agritech (Formerly M/s. Laxmi prasanna Ginning Mill), Sy No 911, near Raichur chowrasta, Bharath Petrol pump, Ieeja (V & M), Gadwal District and involved in Ginning Mill.

- ii. The unit is surrounded by East: Open Land, West: Open land, North: Open Land followed by Residents and South: Complainant Houses.
 - iii. The industry has not obtained CFE & CFO of the Board.
 - iv. The cotton bags are stored openly. The industry is operating without consent of the Board and causing nuisance to surrounding public.
6. **WHEREAS**, vide reference 6th cited, till date the industry has not submitted reply to the Board's directions issued to the industry on 22.01.2019 :
- (i) The industry shall immediately stop its operations, shall stop causing air pollution from open lying of cotton bags and shall avoid causing nuisance to the surrounding areas.
 - (ii) The industry shall immediately obtain CFE & CFO of the Board.
 - (iii) The industry shall not store cotton bags openly on the ground and shall provide a separated designated closed area for storage of the cotton bags.
7. **WHEREAS**, vide reference 7th cited, again the EE, RO, Hyderabad has forwarded report to the Zonal Office, Hyderabad on 19.02.2019 with the following general observations:
- i. M/s. Vigneshwara Agritech (Formerly M/s. Laxmi prasanna Ginning Mill), Sy No 911, near Raichur chowrasta, Bharath Petrol pump, Ieeja (V & M), Gadwal District and involved in Ginning Mill.
 - ii. This office received a complaint from villagers of, Ieeja, Petrol pump chowrasta, Gadwal District against the industry regarding air pollution and sound nuisance.
 - iii. This office issued notice to the industry on 08.11.2018 for not having CFE & CFO of the Board.
8. **WHEREAS**, vide reference 8th cited, again, complaint filed by Smt. Himabindu and others of Ieeja, Petrol pump Gadwal District against the industry for causing nuisance to surroundings.
9. **WHEREAS**, vide reference 9th cited, a mail received from the SEE legal Cell, TSPCB, Board Office, Sanathnagar forwarding petition filed before Hon'ble NGT OA no 43 of 2019 by Sri. Madhusudhan Reddy to all industries of De-lining located at Ieeja and Gadwal District for causing pollution surrounding area and the above industry is one of the respondent at Serial No. 22 with address change of survey number wrongly mentioned as Sy. No. 52/A3/1&2, Ieeja Town, Jogulamba, Gadwal District instead of **Sy. No. 911, Near Raichur Chowrasta, Bharath Petrol pump, Ieeja (V & M), Gadwal District.**
10. **WHEREAS**, vide reference 10th cited, the Asst. Environmental Engineer – III along with Asst. Scientist of the Regional Office, Hyderabad have inspected the industry. During inspection, they have contacted the complainant and the complainant informed that the industry is causing nuisance. At the time of inspection, the industry representatives Sri. Hanumanthu and Sri. Koteshwara Reddy, Proprietors of the industry were present. The following general inspection remarks were observed:
- i. The industry has not obtained CFE & CFO of the Board.
 - ii. The industry is operating without obtaining permission of the Board.
 - iii. The industry has stored cotton bags openly on the ground and provided separate closed shed for storage of cotton bags.
11. **WHEREAS**, vide reference 11th cited, the EE, RO, Hyderabad has forwarded the report to this office for taking further necessary action.
12. **WHEREAS**, vide reference 12th cited above, the above issue was placed in the Task force hearing meeting conducted on 27.11.2019 at Zonal Office, T.S Pollution Control Board, Begumpet, Hyderabad. After detailed discussions and careful consideration of material facts of the case, the committee recommended to issue Closure Orders to the industry for the following reasons:

- i. The industry has not obtained CFE & CFO of the Board.
 - ii. The industry is operating without obtaining permission of the Board.
 - iii. The industry has stored cotton bags openly on the ground.
 - iv. The industry is causing air pollution and sound nuisance to the surrounding area.
13. After careful consideration of all material facts of the case, the Board is of the firm opinion that the industry is operating without obtaining CFE and CFO of the Board and causing pollution problems to the surroundings, hence violating the Water (Prevention and Control of Pollution) Amendment Act, 1988 & Air (Prevention and Control of Pollution) Amendment Act, 1987. Under the Powers vested with the T.S. Pollution Control Board under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 for the reasons stated supra, **the Board hereby issues closure orders to your industry**, in the interest of protecting public health and environment.
14. You are directed to take note that if you continue to operate your unit even after receipt of this orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.
15. You are further directed to take note that the TSSPDCL has been ordered to disconnect Power Supply to your industry with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under Section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

The orders will take effect from today i.e., 02.12.2019


JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

To
M/s. Vigneshwara Agritech,
(Formerly M/s. Sri Sai Laxmi Prasanna Ginning Mills),
Sy.No. 911, Near Raichur Chowrasta,
Bharath Petrol pump, Ieeja (V & M), Gadwal District.

Copy to:

1. Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for kind information.
2. The Chairman & Managing Director, Central Power Distribution Company of Telangana State Ltd., H No.6-1-50, Mint Compound, Gr. Hyderabad – 500063 for information and necessary action.
3. The Collector & District Magistrate, Gadwal for favour of information.
4. The ADE Operations, TSSPDCL, Gadwal, Near 132KV Gadwal Sub-Station, Krishna River road, Gadwal-509 125.
- ✓ 5. The Environmental Engineer, Regional Office, Hyderabad for information and necessary action.

Item No.8:

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No.43 of 2019 (SZ)

(Through Video Conference)

IN THE MATTER OF:

P. Madhusudhan Reddy
Godawari District, Telangana.

...Applicant(s)

Versus

State of Telangana
Rep. by its Secretary,
Secretariat, Hyderabad & Ors.

...Respondent(s)

Date of hearing: 09.10.2020.

CORAM:

HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER

HON'BLE MR. SAIBAL DASGUPTA, EXPERT MEMBER

For Applicant(s):

Sri. Sravan Kumar.

For Respondent(s):

M/s. Renuga represented

Smt. H. Yasmee Ali for R1, R3 & R4.

Sri. B. Lakshmi Narasimhan represented

Sri. T. Saikrishnan for R2.

Sri. K.S. Viswanathan represented

Sri. R. Gangadharan for R5 to R13, R19 to R21 &
R25 to R27.

ORDER

1. When the matter came up for hearing today through Video Conference, M/s. Renuga represented Smt. H. Yasmeen Ali, the learned counsel appearing for respondents 1, 3 & 4 and Sri. K.S. Viswanathan represented Sri. R. Gangadharan, the learned counsel who proposed to appear for respondents 5 to 13, 16, 19 to 21, 25 to 27 whom notice has not been issued by this Tribunal so far.
2. M/s. Renuga, the learned counsel submitted that due to some technical difficulties, Sri. Sravan Kumar, counsel for the applicant and Sri. T. Saikrishnan, counsel for 2nd respondent are not able to attend the hearing through Video Conference. Since, the applicant could not appear due to technical difficulties though, he was trying for the same, we feel that the matter has to be adjourned to a further date.
3. We have received the action taken report dated 06.10.2020 submitted by the Telangana State Pollution Control Board.
4. The learned counsel appearing for the proposed parties submitted that the Pollution Control Board is not permitting the function of the ETP's by the persons who are having their own ETP's and they are not considering the application submitted for Consent to Operate or even in cases where consent has been granted, they are not permitting those ETP's to function as well citing the orders of this Tribunal.

5. It may be mentioned here that we have not directed the Pollution Control Board not to permit the functioning of the ETP's, if they are having all necessary consent as provided under the Environmental laws. We have also mentioned in the earlier order that on the basis of the earlier reports submitted that since none of these units are having Consent to Operate in respect of ETP's the validity period of which are expired, so we directed them to impose environmental compensation for the violation committed by the units in accordance with law. If permissions have been granted or consent have been obtained for operation of ETP's in accordance with law and the ETP's are functional meeting the norms, then it is for the Pollution Control Board to examine the same and permit the units to use the ETP's if it is satisfying the norms.
6. Nothing was mentioned about the operational part of the ETP's in the present report as well. So, the Pollution Control Board is directed to submit a further report as to whether the units which are having their own ETP's have obtained necessary consent and whether they are meeting the norms and if so, they are directed to pass appropriate orders permitting them to operate ETP's who are conforming to the norms in accordance with law.
7. The Joint Committee as well as the Pollution Control Board is directed to submit a further status of the proceedings initiated for recovery of

environmental compensation as mentioned in their present report dated 06.10.2020 and also the status of the ETP's of the units who are having their own ETP's and submit a further report to this Tribunal on or before 10.11.2020 by e-filing along with necessary hardcopies to be produced as per Rules.

8. For consideration of further report and objections, if any, to the action taken report submitted by the Pollution Control Board, post on 10.11.2020.

.....J.M.
(Justice K. Ramakrishnan)

.....E.M.
(Shri. Saibal Dasgupta)

O.A. No.43/21019,
09th October, 2020. Mn.



